[Dr. Subramaniam Swamy]

these three issues, the national slum policy, the suburban rail services and Foreign Policy, will be accommodated for discussion some time during the Session.

MR. DEPUTY-SPEAKER: The question is that the amendment....

SHRI KRISHNA CHANDRA HALDER: Since you are not giving me an opportunity, I walk out in protest.

(Shri Krishna Chandra Halder then left the House).

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Dr. Subramaniam Swamy to the vote of the House.

The Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Mr. Banatwalla to the vote of the House.

The Amendment No. 2 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 17th February, 1981.'

The motion was adopted.

16 hrs.

SHRI GEORGE FERNANDES: How is the Home Minister?

MR. DEPUTY-SPEAKER: It is now 4 p. m. We take up the adjournment motion.

SHRI RAMAVATAR SHASTRI: Sir, what will happen to notices under Rule 377?

SHRI SATYASADHAN CHAKRABORTY: Only five minutes you allow, Sir. We will read it rapidly.

MR. DEPUTY-SPEAKER: No, no. It has already been announced that we shall take up the Adjournment Motion at 4 p.m.

Only the adjournment motion by Mr. Nadar—we take up now.

Shri Nadar......

(Interruptions) **

MR. DEPUTY-SPEAKER: Whatever Mr, Ramavatar Shastri says will not go on record......

(Interruptions)

MR. DEPUTY-SPEAKER: Shastriji, should you not respect the rules? It has been announced that we will take up the adjournment motion at 4 p.m. I have no powers to hear you.. I am extermely sorry, Shastriji.

Mr. Nadar.

16.01 hrs.

MOTION FOR ADJOURNMENT—*contd.*

DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN DELHI—*contd.*

SHRI A. NEELALOHITHADASAN (Trivandrum): I beg to move:

"That this House do now adjourn."

Sir, in reply to a question dated 18th February, 1981 the hon. Minister of State in the Ministry of Home Affairs has stated.

**Not recorded.

"Delhi Administration have reported that 10 persons have died due to suspected consumption of illicit liquor during the month of January 1981.

The Commissioner of Police has ordered an inquiry to be conducted by the Additional Commissioner of Police.

One person has so far been arrested in this connection.

Steps taken by the Government include detention under the National Security Act of persons engaged in the trade of illicit liquor, increased vigilance by Police Stations boardering neighbouring States, intensified patrolling, declaring dry days in Delhi more or less in conformity with the dry days in neighbouring States and externment of notorious bootleggers from the Union Territory of Delhi."

Sir, this morning newspapers carry the following headlines:

"HOOCH KILLS 8 DELHI JHUGGI DWELLERS

Four lie in critical condition."

Agains the reports say:

"Police bid to remove trace of tragedy."

That means that such incidents have taken place in January also according to the reply of the Minister himself. This is long before the news of the death of 8 persons that appeared in the Press which is said to have taken place on February 15 and even then they have been able to arrest only one person. That is the tragedy o the situation. The reports say that the Police auhorities have tried their best to hide the incident from the general public and they have announced it only yesterday when they came to know that it has leaked to the Press.

So, before proceeding with my speech, first of all, I demand the suspension of the Police Officials who are involved in this concealing of the incident that has taken place on 15th February till the 18th February from the general public and this Government itself.

Sir, consumption of illicit liquor is a matter of urgent importance. It has assumed a serious proportion. If you go through the papers in the last few months, you will see that several deaths had taken place throughout the country due to consumption of illicit liquor. Cases of deaths have been reported from Orissa, Bihar and other places of the country due to consumption of illicit liquor.

Even in the capital city of Delhi itself, last year, so many deaths had been reported. In Haryana, two or three times, there were deaths of so many persons due to consumption of illicit liquor. The matter had been brought before the Legislative Assembly of Haryana. A serious discussion took place. It had been alleged that the persons at the top were also colluding with the makers and sellers of illicit liquor and they were doing big business. This allegation was made on the floor of the Assembly not only by the Members of the Opposition but also by the Members of the Congress (I), the Ruling Party of Haryana itself. Even one Minister of the Haryana Cabinet and one Congress (I) M.P. were involved in this big business of making and selling illicit liquor. The Chief Minister of Haryana had to yield himself to order a judicial enquiry. He ordered the enquiry long time ago. Upto now, nothing is known about the outcome of that enquiry. What action has been taken on the enquiry report by Government? This is also not known. Everywhere this is happening. When the provocation comes or when the matter is brought before the Government, they order an enquiry. After that Government is leaving the matter wherever it is. This is the tragedy of the situation.

There is some argument amongst some friends that the consumption of

[Shri A. Neelalohithadasan Nadar]

illicit liquor is due to the prohibition policy. I do not agree with that argument. I can say this that even some of the recognised and licensed liquor shops have illicit liquor. How can anybody say that prohibition is responsible for this? So, that argument is not correct. As a nation with a written Constitution we are committed to the implementation of total prohibition in the country. Article 47 of our Constitution states about our Directive Principles and this is what it says in relation to Prohibition. I quote:

> "The State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties and, in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health."

Unfortunately, what has happened is this. For more than 3 decades, we have been preaching, we have been going ahead with our Constitution, but what have we really achieved? Sir, we have really forgotten to implement these Directive Principles which have been enshrined in our Constitution. I do not agree with the argument that it is impossible to implement prohibition Let us try to go through the historical facts and circumstances of the case Regarding the use of intoxicaing drinks and drugs in India, from ancient times we have sufficient evidence which clearly indicates that consumption of such things was looked upon with disapproval in the old days. This we find from the Hindu scriptures. For the consumption of liquor, they used to give very severe punishment in those days. By and large, people generally did not have the habit of drinking in those days. Of course, there can be exceptions. But one can say that throughout the Hindu and Muslim period in our history, the masses generally were free from the evil habit of drinking. It is clearly indicated in the reports of various foreign travellers like Fahien, Vascoda-Gama, Fournier, Tavernier etc. Their reports bear ample testimony to this state of affairs. They visited India in different stages of Indian history. Generally speaking, before the advent of the British rule in India, there was no system of excise taxation as such. Till the advent of the British rule, there seems to have been no attempt on the part of the then Government to derive any sort of revenue from the drinkmg habits of the people at large. I think it was the year 1790 which saw the first enactment of excise laws. Excise rules were framed in British India. Excise officials were posted in major provinces. The excise policy was required to assist these excise officials in the discharge of their duties in the implementation of these Excise laws. So I can boldly say that the British Administration in India had legalised drinking habits of people through its activities. The Indian Excise Committee 1905-1906 observed as follows:

> "The consupmtion of all classes of foreign liquors has largely increased .....the consumption of tari, unless properly controlled is, liable to lead to much drunkenness—the consumption of country beers is causing much drunkenness in certain areas and the beers made are sometimes very deleterious."

Generally speaking, the spreading of the drinking habit was the result of the British impact on our social and cultural structure. But it can be noted that at every moment when there was some social reform or upsurge of religious and cultural revival in India, the abolition of liquor consumption was made a prominent issue. The Indian National Congres pledged itself to a policy of total prohibition in 1920. This idea was mooted by Mahatma Gandhi and it was ont a reform in isolation. But it was to be a part of a general programme of reconstruction aiming at the upliftment of the masses. The British did not agree with Gandhiji. Gandhiji while starting on his march to Dandee, made a pointed reference to the deplor-

able plight of the masses have consequent on the spread of the drinking habit. Thus there was a cruel burden of excise duty which fell on the poor. It is significant to note that after the Gandhi-Irwin Pact was ended, Mahatma Gandhi, while withdrawing all other demands, refused to yield to the right to picket liquor shops. The Gandhi-Irwin Pact was followed by the Karachi Session of the Indian National Congress which noted with satisfaction the visible progress of the nation towards total prohibition durnig the last twelve months and called upon the Congress Organisation to continue the anti-drink campaign with renewed vigour.

I am sure that most of the Members of this House, both on the ruling side and on the Opposition side, are carrying the ethos of freedom struggle and the ethos of the Karachi Session of Indian National Congress in all the matters regarding social and economic reforms. I am putting a question to all those Members as to whether they are ready to take a firm step in regard to prohibition which was one of the main ethos of freedom struggle and the Karachi Session. With the inauguration of the Provincial autonomy in April, 1937, the Congress assumed office in seven provinces and to redeem an old pledge started implementing the policy of prohibition, in selected areas. Between 1937 and 1939, five Provinces including Madras, Central Province and Berar, Bihar, Orissa and the N. W. F. P. passed comprehensive legislation enacting Prohibition. They have implemented it successfully also.

Now, after attaining independence nearly 33 years ago, the promises and the commitments made during the days of freedom struggle, are yet to be fulfilled. Prohibition, on the one side, should be implemented through legal and administrative measures and on the other side, the people should be educated and they should be moulded for that. In this context, I would like to quote from the Report of the Prohibition Enquiry Committee 1954-55. On page 39, they have said about the Committee's assessment of the prohibition measures adopted

"A period of five or six years is a relatively short time for a reform of this character to be fully assessed. However, our own assessment of the experience gained in the prohibition States regarding steps taken to promote prohibition in the last five or six years is that the measure of success achieved is by no means small. The consumption of liquor has been considerably reduced. We are convinced that the policy of prohibition has been effective to the extent that the quantity of illicit drink now consumed by addicts who have not given up drinking is much smaller in comparison with the quantity of illicit liquor consumed in pre-prohibition days."

Then, what did they say about the non-prohibition States?

"We have also taken note of the existing conditions obtaining in States which so far have taken no steps towards prohibition. They reveal that the excise policy in force in these States, which may be briefly summarised in the old familiar phrase 'minimum consumption and maximum revenue' has, in reality, failed to achieve the objective of reducing consumption. While maximum revenue is being raised from helpless people exposed to continuing temptations, no tangible results have been secured in minimising consumption. It should be obvious that an unfailing and abundant supply of liquor near at hand for frequent-indulgence makes for systematic drinking. We have noticed with concern that in non-prohibition States and in wet areas of partial prohibition States, the drink habit has been gradually spreading among classes hitherto not accustomed to it."

Now, in this report they have said that whereas in the prohibition States, the drinking had just gone slow and has become less, in the non-prohibition States, even the sections which were not in the habit of drinking have taken

[Shri A. Neelalohithadasan Nadar]

to it. This is their assessment and report after a careful study. Those who are arguing against prohibition must take into consideration all these things.

Sir, the non-implementation of prohibition policy by our Government or lifting prohibition from the States where it was earlier introduced has created a situation that we are giving honour and respect for the people who drink. Let us analyse and assess among ourselves, as to how many Members of Parliament are free from the habit of drinking, how many members of the Cabinet at the Centre and in the States are free from this habit, and how many high officials are free from the habit of drinking. Even it is there among the parties hosted by the Government.

SHRI K. MAYATHEVAR (Dindigul): I oppose this; So many amognst us do not even touch it. It should not apply to all; our Deputy-Speaker does not touch it.

SHRI A. NEELALOHITHADASAN NADAR: But how many?

MR. DEPTY-SPEAKER: Nadar is a tee-totaller.

SHRI C. T. DHANDAPANI (Pollachi): How can I believe a Nadar being tee-totaller?

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, in fact, it is the kisan rally due to which this tragedy has taken place. Three days were declared dry days and during this period, they purchased the inferior quality liquor. That is whey the Government must resign on this issue.

MR DEPUTY-SPEAKER: You are very much afraid of the kisan rally. You are mentioning it every time.

SHRI A. NEELALOHITHADASAN NADAR: There are reports and allegations that the anti-social elements had brought with them this illicit liquor and served throught the capital; and that is the main cause of the deaths.

MR. DEPUTY-SPEAKER: No, please. No. You cannot say like that.

SHRI A. NEELALOHITHADASAN NADAR: It is an allegation.

MR. DEPUTY-SPEAKER: It is not correct. No. that is not correct. That will not go on record.

(Interruptions)

MR. DEPUTY-SPEAKER: Please continue, Mr Nadar.

SHRI A. NEELALOHITHADASAN NADAR: I demand an investigation...

MR. DEPUTY-SPEAKER: That you can say.

SHRI A. NEELALOHITHADASAN NADAR: And also an enquiry on the same Point. So, I request the Government to take some important steps prohibiting the serving of intoxicating liquors and drinks in all the parties hosted by the Government—whether at the official or ministerial level. I also demand the implementation of the policy of Prihibition throughout India. I know it will result in unemployment of some workers. But those workers who may be thrown out of employment, due to the implementation of Prohibition strictly throughout India, should be rehabilitated in other employments. So, I request for the implementation of the policy of prohibition throughout India.

There is also a strong allegation against the Delhi Police administration that all these making, selling and consumption of illicit liquor are taking place under the very eyes of the Delhi Police, and with their full knowledge and that they are not

**Expunged as ordered by the Chair.

taking any action at all. So, the Union Home Ministry, and the Delhi Police officials, blessed by the Union Home Ministry, are responsible for all these happenings which resulted in the tragic death of several persons in the course of the last 30 days. So, I demand the resignation of the Home Minister. I also demand the suspension of the Delhi Police officials—and a thorough enquiry. (*Interruptions*)

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do now adjourn."

SHRI EDUARDO FALEIRO (Mormugao): Mr. Deputy Speaker, Sir: Though I feel that my friend Mr. Nadar has been a bit superficial in assessing this whole incident, I must join, and I do join him in expressing my serious concern at this unmitigated tragedy of the death of 8 persons. This tragedy assumes even more tragic dimensions, because this has not been an isolated incident. As all of us know this and reports of this type of deaths have been appearing in the Press with tragic regularity. In Delhi itself, during recent months we had several such instances and these instances have not been there only in recent months. They have been going on ever since, I should think, Prohibition was brought in into this Territory.

AN HON. MEMBER: If you read the Jivraj Mehta Committee report, you will see that there were deaths even earlier.

SHRI EDUARDO FALEIRO: Even earlier. It has been there for a long period of time. It has not been so only in Delhi. I think my friend refers also to incidents of such deaths due to illicit liquor consumption in other parts of the country, particularly in Gujarat and Tamil Nadu.

Now, Goa which is my constituency, which is a place from where I come, is really one of those places-I read it some time back—where there are possibly more liquor shops and bars than tea shops; and yet in my living time have never heard of death of any Goan man or woman by drinking illicit liquor.

It would be rather simplistic to blame any Government, whether this Government or any other Government, for this incident. Definitely it would be very much cursory and superficial to ask for resignation of people on this issue, because such incidents have been happening throughout all Governments. I should submit to you and to the hon. House that here is one issue which cuts across the party lines because all of us have to abide by the Constitution; and it has been there in the Congress policy to which all of us some time or the other belonged or owed allegiance that prohibition must be brought in this country. This is very clear in the Directive Principles that prohibition should be brought in the country, but there are many other Directive Principles.

Mr. friend Mr. Nadar referred to the Constitution. I had taken an opportunity to go through the Constitution. Article 39 says". That the citizens, men and women equally, have the right to an adequate means of livelihood; (b) that there should be equal pay for equal work for both men and women; (c) that children should be given opportunities and facilities to develop in a healthy manner and in conditions of freedom and dignity and that childhood and youth should be protected against exploitation and against moral and material abandonment." There is a provision for equal justice and free legal aid; there is a provision for right to work, to education and to public assistance in certain cases: there are safeguards for citizens and a provision for free and compulsory education for children. Then there have been so many other Directive Principles which, to my mind, are no less important, no less praiseworthy than the Directive Principle of prohibition, yet we do not speak about these other Directive Priniciples. We have not done much, whether this Government or that Government or

[Shri Eduardo Faleiro]

any State Government, to implement these Directive Principles—the right to work, the right to legal aid and so on; and then we take this the principle regarding prohibition as a fetish.

The ideals are there and they should be there. But the question is whether in the pursuit of ideals you are not causing more harm than good. I was going through the material in our Library and so was my friend Mr. Goel, who is also speaking today. We could not find any press clippings or anything in support of prohibition. The public opinion in this country seems to have weighed, the enlightened public opinion seems to have weighed good of prohibition against the evil of prohibition and reached this conclusion that the prohibition policy should be given up. I remember having spoken to a person, who was a member of the previous Parliament and earlier the Chief Minister of Bombay and of Maharashtra. He is not here unfortunately amongst us today. I remember him telling me that once a lobby of pro-prohibition people came to him. There were two gentlemen who argued very forcefully for prohibition and he was really taken by the whole concept which had been implemented in the state. Maharashtra State has been the first State to implement prohibition due to the former Prime Minister, Mr. Morarji Desai who was the Chief Minister at that time. Then this Chief Minister was telling me that after some time, after that meeting, on investigation, the police reported to him that these two most vocal and forceful proponents of prohibition were the most powerful bootleggers in Bombay.

The prohibition policy damages the health of our people, especially the poor people, and it has only helped the health of the racketeers and bootleggers. It is also important to know that a lot of poor people, who due to lack of educational facilities cannot take up any other job, are engaged in this liquor trade directly or indirectly. The name of my territory has been mentioned and I think that out of the population of 10 lakhs of my territory, there must be at least 50,000 people who are either today tappers or have small toddy shops or do some other work connected with the liquor industry. If you bring prohibition to that territory, then you are killing these poor people in the name of principle. You are Committing a Sin in the name of virtue. That is what actually happens. Sometime ago there was a question in this House regarding prohibition. Of course, it was the Minister of Education and Social Welfare who was replying. The Prime Minister's attention was called by one of the Member of this House and she said this: "This should be the basis of the entire philosophy in this matter, that if the rich want to drink let them drink to their death. There is no need for us to take the trouble. But spare the poor, if drinking causes death, that must be prevented at all costs." The idea seems to be good that prohibition is good as an ultimate objective. In the meanwhile, let us have tempenance. Let the rich people drink in their hotels and bars; let them drink to their death. Let there be heavy excise, heavy taxation on private bars. The 12-point programme was good and I am proponnding here that we should adhere to this moderate concept of 12-point programme. The earlier Congress Government in their 12-point programme mentioned that no liquor should be served to childern below 21 years of age. Liquor continesra, just like cigarette contamers, should carry a very clear warning that it is injurious to health and there should be strict steps to prevent damage to the health of the people and if there is any infraction of these regulations the licence of the regular offenders should be cancelled and it should not be given to him again. As far as the poor are concerned, it would be very good if you can prevent them from drinking. Mr. Nadar has rightly pointed that as per the Scriptures, particularly the Hindu and Muslim scriptures drinking is looked down with lot of disgust and this is really condemmed by the religious tenets also. So there is really no doubt about

the policy on prohibition that we should have temperance. It is wrong to my mind to say as Mr. Nadar has said that in our country the poor people will drink in large numbers. The people who drink in large numbers are the industrial labourers. For instance in the big cities like Bombay they drink in large numbers. My submission is that the law should provide that liquor with low alcohol content should be provided at cheap rates by the Government in adequate quantities. It must be available at reasonable and cheap rates so that it does not hurt their families and their incomes. What is happening in Bombay is—I don't myself buy—that it is very expensive. Mr. Nadar had an idea of referring to Cabinet Ministers at this stage. The greatest proponent of prohibition is Shri Morarji Desai, our former Prime Minister and it is very curious to find what his ardent and most intelligent disciple, Dr. Subramaniam Swamy, who is the Secretary of the Janata Party had to say. He went recently to my town in Panaji and he had this to say: "Mr. Morarji Desai's Government", this is what Mr. Subramaniam Swamy said, in my home town, "which passed a resolution on total prohibition had seven teetotallers out of the 26 Ministers", said Dr. Subramaniam Swamy, the General Secretary of the Janata Party. Then he continued." In fact, the resolution on prohibition was celebrated by the Cabinet Ministers at a drinking party at the residence of Biju Patnaik, the then Minister for Steel and Mines, Dr. Subramaniam Swamy alleged, at a talk to citizens have last evening. If Mr. Desai could not bring about prohibition within his Cabinet, how could he do so in the entire country?" That is what Dr. Subramaniam Swamy asked. Dr. Subramanian Swamy is so close to our revered former Prime Minister Shri Morarji Desai and said that their prohibition policy was a failure. Therefore, I say that temperance should be there.

Now, Sir, I will not take any more time on his paint. This incident must be viewed with serious concern.

I must really thank Mr. Nadar for bringing this issue before the House. I will call upon the Government to take this opportunity, and carry out a serious investigation into the entire illicit liquor industry in Delhi to begin with. They should find out its social and moral effects, its ramifications and the harm it has done and consider seriously implementing the 12 Point programme of the earlier Congress Government.

SHRI SUNIL MAITRA (Calcutta North East): Mr. Deputy Speaker, Sir, actually I was thinking that this discussion would involve the activities of the Government and would be a sort of review of the activities specially in this year.

So far as prohibition is concerned, it never succeeded anywhere in the world it neither succeeded in India to the limited extent the previous State Governments tried to enforce it, nor is it going to succeed in future. If I am not mistaken, perhaps Gujarat has had the privilege of having the longest spell of prohibition. Even in Gujarat, people go in for this illicit liquor, die in hundreds. Three or four years back in one year alone, about 200 people died in Gujarat because of taking this hooch.

It was the United States of America which tried in 1920s to introduce prohibition. As a result of that, it was Mexico which became the hottest breeding ground for hooch. There was a regular multi-million dollar racket that sprung up after the introduction of prohibition in the USA. It disturbed terribly the moral, social and economic life of the USA. So much so that when Roosevelt became the President in 1932 the first thing that he did was to scrap prohibiton.

I must say that nowhere in the world drinking is regarded as a crime but drunkards are regarded contemptuously and they are regarded as sinners. Therefore, we are not in favour of prohibition because it will

[Shri Sunil Maitra]

create more problems than solving any. To some extent, I agree with Mr. Harikesh Bahadur when he says that perhaps this tragedy which struck on Sunday was because of some sort of prohibition for four or five days. Perhaps, the Government wanted to take some cautious steps because of Kisan Rally and I am told that no liqour was sold for four or five days. But why should at all such things take place? Every year not only in Delhi but almost in all States such casualties take place. So far as this particular incident in Delhi is concerned, it is all the more deplorable because it happened under the very nose of the Central Government. The denths took place in the night of Sunday and today is Thursday. It is only through the morning papers of Thursday that the people came to know that really in the night of Sunday as many as 8 people have lost their lives because they took hooch....(*Interruptions*) Hooch is illicit liquor manufactured and distributed illegally. According to the reports in *The Times of India*, when Monday morning the police came to know about it, they asked the jhuggi-dwellers and hutment dwellers to clear out of that area and the whole thing was sought to be swept under the carpet; they wanted to hush up the whole thing. But, somehow or other, the press could get some information some inkling of what was happening. When the press was about to flash it in the newspapers, then the police gave it to the press and that is how we came to know about it.

Today there is a racket in the production and distribution of illicit liquor, and this is happening under the very nose of Administration in Delhi, where the Central Government is sitting, quietly and tightly, with all the powers of law and order in their hands. From this seat of power, the Central Government goes on giving certificates to the States, in which state the law and order is all right and in which State it is not all right. Under their very nose bootleggers racketeers, smugglers and criminals are thriving and organising themselves. When through some accident, one case was about to erupt, the police tried to hush it up. Then, because of the vigilant press, it came to light and, therefore, we are getting a chance to discuss it here.

Of course, I am not going to ask the Government to resign. After all, we are also running Governments in West Bengal, Kerala and Tripura. This can happen in any State. The point is that the hooch tragedy has not been contradicted. There was a question by Shri K. P. Singh Deo, to which we got a reply. While replying, the Minister did not say a word about what happened in Delhi. What is the inference to be drawn from this? Did or did not the Home Minister know about these deaths when he was replying to the question day before yesterday in this House. When he was replying to the question by Shri K. P. Singh Deo about hooch and death due to taking hooch, why did he not make any reference to the deaths which took place on Sunday night?

Secondly, why did the police want to hush up the whole thing? What is the interest of the police in this? Every newspaper in Delhi without exception has condemned it. After all you cannot say that the *Times of India* is against Mrs. Indira Gandhi or the Congress (I) Government. Yet, even the *Times of India* says that the Delhi police wanted to hush it up. What is the reason for it?

Thirdly, a month ago, as many as ten persons died because of the same tragedy of hooch. Now, after 30 days this is happening. According to newspaper reports, 30 days back as many as ten persons died by taking illict liquor and then Government appointed an Enquiry Committee. What did the Enquiry Committee say? Have you gone tthrough the Report of the Enquiry Committee and taken some corrective steps? If so, what steps did they take after that tragedy in Delhi 30 days back?

Fourthly, it is a fact that the Delhi police wanted to sweep the whole thing under the carpet. Why did they do so? It is an open secret that they are hand in glove with the bootlaggers in all metropolitan cities. After all, I come from the Metropolitan city of Calcutta. There are connections between the bootleggers and the police. As it happened in the Unitel States of America in the Twenties, today in all the metropolitan cities this illicit distillation of liquor has become a multi-million rupee business. They are making profits in terms of millions of rupees.

MR. DEPUTY-SPEAKER: Mr. Maitra, bootleggers are equal to God because they take away the lives of the people!

SHRI SUNIL MAITRA: They do it not only by giving hooch, but also by pushing a dagger into the belly. In this multi-million rupee business the police has also a hand because such a business on a large scale cannot be carried on without the protection of the police. As it happened in every other country, it is also happening here. The police is paid. What is the 'take' of the police here in this shoddy business of hooch in this city of Delhi? What is the amount of pay-off for Delhi police? The bootleggers and hooches are under the protective wings of the police. Therefore, I would request the Government to conduct a thorough investigation to find out to what extent the police is involved. The police is, no doubt, involved because without the protection and blessings of the police such a business cannot go on. So, please find out to what extent the police is involved and who are the persons responsible. So far as deaths are concerned, my submission to the hon. Home Minister is this. Heads must roll. Guilty persons should not be allowed to go scot free. Who are the guilty persons? The heads must roll here. Therefore I only make one submission. I demand an inquiry to be made not by the executive, but I demand a judicial inquiry should be made and the Inquiry committee should be headed by a Judge of the High Court. Meanwhile, if you really feel concerned about such tragic deaths under your very nose in the capital city of India, the least that you can do is to suspend from service the police boss, and also it is a 'must' that the officer in charge of that area, the officer in charge of that police station under the jurisdiction of which these deaths took place, should be suspended. Therefore, the Government should be serious enough to consider the suggestions and take some stern measures immediately. At least the anti-social elements must be dealt with firmly.

श्री मूलचन्द डागा (पाली) : उपाध्यक्ष महोदय राष्ट्रपिता बापू ने कहा था कि अगर मुझे एक घंटे के लिए राज मिल जाएगा तो मैं हिन्दुस्तान में जितनी शराब की दुकानें हैं उन सबकों बंन्द करवा दूंगा। संविधान के पंडितों ने आर्टिकल 47 में यह लिखा था कि --

> "The State shall reg ard the raising of the measuring of the level of nutrition and the standrad of living of its people and the improvement of public health as among its primary duties and, in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health."

यह 1950 में संविधान बन गया था और इस संविधान की शपथ सब लोग लेते हैं। इस संविधान के 25–30 सालों के बाद भी आज यह वहम हो रही है कि इतने हिन्दुस्तान के गरीब आदमी इसके पीने से मौत से मर गये।

एक यह घटना नहीं है। (व्यवधान) आप कांग्रेस की नीतियों पर कुछ विश्वास कीजिये। अगर आपका यह कहने का

[श्री मूलचन्द डागा]

इरादा है तो इसे खुले में कहिये। मैं आपसे कहना चाहता हूं कि इस बात को आप गंभीरता से लीजीये। इधर बैठने वाले हों या उधर बैठने वाले हों मैं सभी से कहता हूं या तो इस संविधान को पलटों, इस संविधान की धारा 47 को हटा दो या इस पर अमल करो।

तीस सालों के बाद भी आज शराब की आदत बढती जा रही है। इसकी वजह से देश में जहरीली शराब बिक रही है। आज आपके तमिलनाडू में क्या हो रहा है? मैं किसी गवर्नमेंट पर आक्षेप नहीं करता लकिन कहता हूं कि मनुष्य शराब को पीता है और शराब मनुष्य को पी जाती है। इसके बहुत से उदाहरण बन चुके हैं।

आज हिन्दुस्तान में गरीबी क्यों है? इसको वजह से है। हिन्दुस्तान में कुछ लोग तो एशोइशरत में जिन्दगी बिताते है और बहुत से लोगों को दोनों वक्त का खाना नहीं मिलता झोपड़ी नहीं मिलती, अच्छी एजूकेशन नहीं मिलती। गांवों में पढ़ कर लड़का केवल चपरासी या क्लर्क बनता है और पब्लिक स्कूल में पढ़ने वाला कलक्टर बन सकता है। इसका कारण है विषमता। आपकी नीति है जिसके कारण गरीब पैदा होता है अमीर पैदा होता है। अमीर रात को महलों में बैठ कर शराब पीता है और आराम से पीता है। बाहर आ कर के वह शैतानी करता है। इस से यह परिस्थिति पैदा होती है।

आज इसकी आदत बढ़ चुकी है। चोरी की आदत बढ़ चुकी है। यह क्यों बढ़ चुकी है? क्योंकि पुलिस इस से इनकम करती है। कहा जाता है कि यह गृह उद्योग है। इट इज काल्ड ए होम इंडस्ट्री। आज पुलिस इस इंडस्ट्री से कमाती है। पुलिस की कमाई का एक साधन बन गया है। यह कैसा समाजवाद है? क्या आप चाहते है कि इस प्रकार की घटनाएं होती रहे? क्या गरीब आदमी इसक पीने से इसी तरह मरते रहे? इस जहरीली शराब के पीन से गरीब आदमियों के कितने मां बाप कितने बच्चे इस संसार से उठ गये। आज उनको कोई देखने वाला नहीं है। आज हिन्दुस्तान में प्रोहिबिशन न होने के कारण उनके पास रहने के लिए अच्छे मकान नहीं है उनकी कोई तरक्की नहीं होती है। उनकी डिस्पैरिटीज इसके कारण कम नहीं हुई है। गांवों में उनके पास ऐसे दूसरे साधन नहीं है जिनसे कि वे मनोरंजन कर सकें। आखिर आप क्या चाहते हैं? क्या आप गांवों में छोटे छोटे सिनेमाघर नहीं बना सकते? कहा जाता है कि यह तो आदत पड़ गयी है। जुऐ की आदत पड़ गयी है। मटका चलता है। शराब से आमदनी चलती है। लोगों की तन्दुरुस्ती बिगड़ गयी है। किसी को परवाह नहीं है। हजारों के घर बर्बाद हो गए है। अमीर तो सारे दिन खाता है। ही ड्रिंक्स रिवर्स आफ लिकर। वे तो इसे एशोआराम की चीन समझते हैं।

आप प्रचार करते हैं। इसके लिए सरकारी धनराशि खर्च करते है। सरकार लाखों रुपया प्रचार पर खर्च करवाती है। एक तरफ शराब की दुकानें खुलवाती है दूसरी जगह शराब बंद करवाने के लि प्रचार करवाती है। ये दो तरह की नीतियां कैसी हैं। एक तरफ शराब बंद करने के लिए सरकार लाखों रुपया खर्च करती है, संस्थाओं को पैसा देती है कि व दहातो में जाकर लोगों को समझाए कि शराब पीना बुरा है और दूसरी तरफ शराब की दूकानों के लाइसेंस देती है कि तुम शराब दे सकते हो। फर्माइए कि यह किस तरह की नीति है। दोनों तरह की बातें आप चलाना चाहते है?

17 hrs.

MR. DEPUTY-SPEAKER: You plead for the opening of the liquor shops. You also propagate against liqour!

श्री मूलचन्द डागा : मैं तो इसके हमेशा से विरोध में रहा हूं। अगर सरकार मजबूती से चाहती है तो इसके लिए कानून बना सकती है। कमालपाशा ने टर्की में जब पर्दा प्रथा हटानी थी तो हटा दी। अगर सरकार का इरादा मजबूत है कि नहीं हम शराब बन्द करना चाहते है तो शराब बन्द हो जाएगी और लाखों परिवार बर्बाद होने से बच जाएंगे। शराब भ्रष्टाचार की जड़ है और शराब बंद करने से भ्रष्टाचार समाप्त हो सकता है। शराब पीने के बाद ड्राइवर कैसे गाड़ी चलाते हैं, कितनी औरतों के सिंदूर मिट जाते हैं। शराब पीने के बाद आदमी घर जाकर बाल-बच्चों पर किस-किस तरह के अत्याचार करते हैं। इस बात को आपने कभी सोचा हैं है ? विद्वानों ने इस बात को सोचा था। "न पीना हराम है न पिलाना हराम है" इस तरह के शेर सुनाना इनके दिमाग के दीवालिएपन को बताता है। कभी गालिब का शेर सुनाते हैं यह सब इनके दिमाग का दीवालियापन है। सारे धर्म ग्रंथों में क्या गलत लिखा हुआ है, सारे धर्म ग्रंथों को क्या फेंक दें ? सोमरस की बात एक सज्जन कह रहे थे, मैं इनकी बातों को समझ रहा हूं। अगर सरकार शराब के लिए कानून नही बनाना चाहती तो संविधान का आर्टिकल 47 स्क्रप कर दीजिए, हटा दीजिए।

इस शराब से कितने नुकसान हुए हैं। 16 तारीख को जहरीली शराब पीने से जो मर गए हैं उनके बच्चों की क्या हालत है। होम मिनिस्टर साहब ने इन्क्वायरी करवा दी, कहते हैं कि वहां पर खाना जो दिया गया वह भी खराब था, मांस भी खराब था। एडल्ट्रेशन कैसे होता है ? सारे इंस्पेक्टर दुकानदारों से मिले हुए हैं। पैसा लते हैं केरल में परमिट देते हैं, तमिलनाडू में आकर बिकता है। स्कैंडल मौजूद हैं, अखबारों में रोज छपता है। सेंट्रल गवर्नमेंट कहती है कि जांच करवाएंगे। कौन जाने जांच होगी या नहीं होगी। कौन जानता है कि तमिलनाडू में शराब बनती हैं, कैसे आती हैं, शराब बिकती हैं और क्यों बिकती है। 32-33 करोड़ का घोटाला है, लोग लिख-लिख कर थक गए हैं। यह भ्रष्टाचार कोई नहीं मिटा सकता। यह कैंसर का रोग है। जब कोई प्रशासन स्वच्छ और स्वस्थ नहीं होगा तो आने वाले दिनों में उसका टिकना मुश्किल होगा। यहां तक भ्रष्टाचार फैल गया है कि पुलिस वाले मटके चलाते हैं। बम्बई में मटके का बाजार चल रहा है। उसको चलाने वाले भी हम ही हैं। यह विषय भले ही कुछ लोगों की नजरों में छोटा हो, महत्वहीन हो लेकिन हैं यह बहुत गम्भीर विषय। जो अपने आप को प्रगतिशील लोग समझते हैं, जो समझते हैं कि वे पोस्ट प्राग्रेसिव एलीमेंट्स हैं वे बड़ी बड़ी सोसाइटीज में बैठते हैं और बैठ कर शराबें पीते हैं। मैं कहूंगा कि शराबबंदी का जो आर्टिकल है उसको आपको सख्ती के साथ लागू करना चाहिए। जहरीली शराब जो बिकती है वह पुलिस वालों की कनाईवेंस से ही बिकती है। कभी-कभी यह चीज अखबारों में आ जाती है। मैं समझता हूं कि सारा सिस्टम आपको चेंज करना होगा। गरीबों के स्तर को आपको ऊंचा उठाना होगा। जब तक यह सब कुछ नहीं होता है तब तक यह चीजें रुकने वाली नहीं है।

श्रीमती प्रमिला दंडवते (बम्बई उत्तर मध्य) : मुझे दुख है कि जो इतने लोग दिल्ली में जहरीली शराब पीने की वजह से गुजर गए हैं। प्रोहिबिशन की

[श्रीमती प्रमीला दंडवते]

बात यहां कही गई है। हमारे देश में कुछ लोग हो सकते हैं जो प्रोहिबिशन के खिलाफ बोलें। लेकिन जो महिलाएं है जिन के पति शराब पी कर आते हैं और उनके साथ मार पीट करते हैं, उनको भूखा रखते हैं वे कभी नहीं कहेंगी कि प्रोहिबिशन नहीं होनी चाहिए। मेरे जो विचार हैं इसके बारे में उनको मैं बाद में आपके सामने रखूंगी।

दिल्ली की घटना के बारे में दो तीन बातें सामने आती हैं। इस में महिलाएं भी मरी हैं। टाइम्स आफ इंडिया में जो कुछ छपा है उसकी ओर मैं आपका ध्यान दिलाना चाहती हूं। यह आप नहीं कह सकते हैं कि यह अखबार विरोधी दल का हैं। इसके अलग अलग कालम आप देखें तो आपको पता चलेगा कि प्राइम मिनिस्टर और कांग्रेस आई की सरकार का इमेज यह अच्छा करने की कोशिश करता है। इस में यह छपा है कि यह घटना जहां घटी है वहां से यह बाहर न आ जाए इस लिए वहां की तीन सौ झुग्गी झोंपड़ियों को बिल्कुल खत्म कर दिया गया है। मैं पूछना चाहती हूं कि क्या बात हैं और क्यों इसको दबाने को कोशिश की गई और अगर यह खबर पहले मिल जाती तो उस से क्या हो जाता ? आखिर यह खबर इस तरह दूसरे अखबारों में भी आ ही गई है। मैं चाहती हूं कि जांच होनी चाहिए कि पुलिस ने ऐसा क्यों किया? यह भी खबर है कि बूट लैगर्ज को पुलिस एन० एस० ए० में पकड़ने वाली थी। क्यों उनको इस के अन्दर वह पकड़ने वाली थी? बम्बई के बारे में सारा देश जानता है कि पुलिस और गुंडे भाई भाई हैं। गुंडों को जो प्रतिष्ठा समाज में और पुलिस स्टेशन में मिलती है वह आम आदमी को नहीं मिलती हैं। अगर किसी के पास मोटर हैं, फोन है और सत्ता उसके पीछे है तब तो उसकी सुनवाई पुलिस स्टेशन में होती है वर्ना नहीं होती है। लेकिन इनकी वहां हमेशा होती है।

टाइम्स आफ इंडिया में एक और खबर आई है। यहां कहा गया था कि एन० एस० ए० का इस्तेमाल हम गुंडों के खिलाफ करेंगे, एंटी सोशल एलीमेंट्स के खिलाफ करेंगे, बूट लैगर्ज के खिलाफ करेंगे। हमने तब कहा था कि आप इसका इस्तेमाल विरोधी दल के लोगों के खिलाफ ही करने वाले हैं। गिव दी डाग ए बैंड नेम ऐंड शूट हिम। यही इस सरकार की नीति रही है। मैं इस सम्बन्ध में आपका ध्यान एक न्यूज की ओर खींचना चाहता हूं। पेपर में यह आया है : माइनर्ज प्रोटेस्ट अरेस्ट नियोगीज एस्टेट। रायदुर की यह खबर है। नियोगी वहां के माइनंज के नेता हैं, आर्गेनाइजिंग सेक्रेटरी हैं, छत्तीसगढ़ माइंज श्रमिक संघ के, और उनको पकड़ा गया है। यह भी खबर निकली हैं कि अर्जुनसिंह के खिलाफ उन्होंने वी० सी० शुक्ल की कुछ मदद की थी और इसके बारे में बहुत. शिकायत रही है और इसलिए उनको गिरफ्तार किया गया है। ग्यारह तारीख को उनको गिरफ्तार किया गया। उसको गिरफ्तार किया। क्यों किया? कहा कि वह नक्सलाइट है। वह नक्सलाइट है कि नहीं इस बारे में मुझे कुछ नहीं कहना है। लेकिन वहां की भारतीय जनता पार्टी के लीडर ने, जिनका कि नक्सलाइट के साथ कोई सम्बन्ध नहीं हो सकता, उस लीडर ने खुद कहा है कि जो अखबार में छपा है और वह इस प्रकार है :

"Even the President of the Rajgarhia Branch of the Bharatiya Janata Party, Mr. Deepchand Parek has told this Reporter that Mr. Neogi is not a Naxalite. He was only doing good work for the

labourers and the Kisans by launching an effective campaign against the evils of drinking, gambling and satta."

यह काम करने वाले आदमी जो हैं क्योंकि वह कांग्रेस (आई) का साथ नहीं देते इसलिए उनको पकड़ा । ऐसा अख़बार में आया है । उसको गिरफ्तार किया गया । उसके लिए व्यापारी वर्ग स्ट्राइक पर गया ।

हम भी चाहते हैं कि बूट लैगर्ज को पकड़ा जाय । महाराष्ट्र में प्रोहिबिशन का जो प्रयोग हुआ उसको देख कर लगता है कि जब तक पुलिस रूलिंग पार्टी की पेट्रोनेज से करप्शन करती है तब तक प्रोहिबिशन कभी भी सफल होने वाला नहीं है । मैंने खुद कई केसेज किये है और देखा है कि 1,000 रु० तनख्वाह पाने वाला आदमी घर में केवल 1, 2 रुपये लेकर ही आता है । मैंने खुद देखा है कि पत्नी को कुछ काम करने के बाद कपड़ा मिलता है उसको लेकर आदमी जाता हैं और उसको बेच कर मिलने वाले पैसे से शराब पीता है । मैं खुद जब घूमती थी तो देखा कि जहा शिकायत मिली थी कि शराब बनती है वहां देखा कि उसी घर में दादर की पुलिस बैठ कर शराब पी रही थी । वहां प्रोहिबिशन है, लेकिन पुलिस वाले खुद पीते हैं ।

गांधीजी के नाम से राज्य चला 30 साल तक । लेकिन दुःख की बात है कि शराब पीने को प्रतिष्ठा मिली । शराब पीना खराब हैं इसलिए उसको प्रतिष्ठा नहीं मिलनी चाहिये । जनता पार्टी के राज्य में मोरारजी भाई कहते थे कि शराब बन्दी होनी चाहिये । लेकिन वहां लोग क्या बोलते थे कि नसबन्दी के लिए कांग्रेस गिर गई, शराब बन्दी के लिए जनता पार्टी जायेगी । और सबको मालूम है कि एक बड़े शराब बनाने वाले ने जनता पार्टी को सत्ता से खीचने के लिए खूब पैसा खर्च किया । यह सबको मालूम है ।

अगर हमें सच्चे माने में गरीब परिवार के दुःख के प्रति हमदर्दी है तो इस बुराई को सदा के लिए समाप्त करने का व्रत लेना चाहिये । बम्बई की बात मैं इसलिए कह रही हूं कि वहां पर प्रोहिबिशन का प्रोग्राम जो फेल हुआ उसका कारण पुलिस का करप्शन है । वहां के आबकारी मंत्री स्वयं शराब पीते थे इसलिए शराब-बन्दी कामयाब नहीं हुई । गोआ में लोग शराब पीते हैं लेकिन पी कर रास्ते में गिरते नहीं हैं, लेकिन बम्बई में आपको बराबर नालियों में गिरे हुये मिलगे ।

बहुत सालों से यह चर्चा चल रही है कि इतने लोग नकली शराब पी कर, हूच पीकर मर गये हैं । यह नकली शराब कैसे बनती है मुझे पता है । बम्बई में जगह-जगह आपको शराब फरमेंट होती हुई मिलेगी । लोग कहते हैं कि इसमें किक होता है । यह किक क्या होता है, मुझे पता नहीं । मेरे परिवार में इसका कोई अनुभव नहीं है । लेकिन मैंने सुना है कि इल्लिसिट लिकर में कुछ किक होती है, इस किक का मतलब मुझे पता नहीं ।

MR. DEPUTY-SPEAKER: Including your husband, Prof. Madhu Dandavate.

श्रीमती प्रमिला दंडवते : किसी प्रकार की किक नहीं मिलती उनसे ।

उपाध्यक्ष महोदय, यह सीरियस इश्यू हैं शराब-बन्दी के बारे में भी हमें सोचना चाहिए । हमें महाराष्ट्र, गुजरात, तमिलनाडु, बिहार का भी अनुभव है लेकिन शराब पीकर अपने परिवार को पीटने वाले, बर्बाद करने वाले लोगों के बारे में भी हमें ठोस से सोचना चाहिये । मेरी यह प्रार्थना है कि शराब की वजह से जो यह हो रहा है, we have to look into the behavious of the police.

पुलिस की यह क्या हो गया है, क्या बीमारी हो गई है कि पुलिस जगह-जगह

[श्रीमती प्रमिला दंडवते]

पर गुंडों को सहयोग देती है ? क्या उनके ऊपर के लोग चाहते हैं कि वह गुंडों के साथ सहयोग करें ? आज का विरोधी दल जो यहां बैठा है, वह कल सत्ता में भी जा सकता है, इसलिए यह सारी पार्टियों का सवाल है, इस पर गम्भीरता से सोचना चाहिये।

मैं यह कहना चाहती हूं कि जो लोग ताजमहल में बैठकर पीते हैं या अमीर लोग हैं वह शराब पीकर नहीं मरते हैं, लेकिन मरते सिर्फ गरीब लोग ही हैं जो कि लिकर पीकर मरते है और गरीब लोग ही बर्बाद होते हैं। इसलिए इस सवाल के बारे में सोचना चाहिये।

यह जो बातें अखबारों में आई हैं, इनकी पूरी खोज होनी चाहिये और पुलिस कमिश्नर को इस बात का उत्तर देना चाहिये कि यह बात क्यों छिपाई गई, अखबारों में क्यों नहीं आई? 300 लोगों की झुग्गी गिरा दी गई, यह किस तरह से किया गया। जिन लोगों के मां-बाप मर गये, उनके घर भी गिरा दिए गए, यह किस प्रकार की सहानुभूति है ? हमारी सरकार जो गरीबों के नाम से काम चलाती है, किसानों का मेला लगाती है और उसी समय कुछ लोग मरते जाते हैं, उनकी गलती की वजह से, तो मेरी प्रार्थना है कि सरकार इस बारे में सोचे और इस मामले की पूरी खोज होनी चाहिये। एन० एस० ए० के अन्दर बूट-लैगर्स को गिरफ्तार किया जाना चाहिये। नियोगी को गिरफ्तार करने से शराब-बन्दी या सट्टाबन्दी होने वाली नहीं है।

एक तरफ गुनाहों को छिपाने का काम यह सरकार कर रही है और दूसरी जगह पर विरोधी दल के लोगों को गिरफ्तार करके रख रही है। सरकार को इस तरफ ध्यान देना चाहिये। मैं इन परिवारों से हमदर्दी व्यक्त करती हूं और सरकार से निवेदन करती हूं कि वह इस बात का ध्यान रखे कि इस प्रकार की बातें फिर न हों और फिर गरीब लोग इस प्रकार का विष-प्राशन करके नहीं मरें। मुझे आशा है कि इस बारे में सरकार सावधानी से विचार करेगी।

PROF. NARAIN CHAND PARASHAR (Hamirpur): Mr. Deputy-Speaker Sir, I rise to oppose this Motion of Adjournment. Though it is a very sad incident involving deaths of eight persons including women, everybody is thinking of politicalising the whole incident. I do not see any need for it. Of course, people have died and it is a matter of change in the attitude of the people that whereas they formerly used to discard the use of wine, the use of meat etc., on auspicious occasions, they have now taken to the other side of it. Hooch was used in one of the families for the celebration of a festive occasion.

What is needed now where the law has failed is this. There should be social education. We should resort to drive in order to convince the people or persuade them from all quarters, that is, those who have committed such a grievous mistake that they should not do this. It is no use if the political leaders simply shout about the prohibition or give a discourse on prohibition. There are Resolutions moved in the Assemblies. There are laws at the hands of the police. Still will the people stop drinking? That is not the case.

The fact is that the frustration, the despair and the psychological urge that leads a man to drink and drink at all costs by violating the law, by taking an inferior bottle of wine and not the one that may be safe from the point of view of health is basically responsible for this evil. Therefore, a massiv drive has to be launched.

Sir, I had an occasion ten to fifteen years back to find out the views of one of the great leaders of prohibition, Shri Gokul Bhai Bhatt of Rajasthan. At that time there was a drive in

which the ladies prevented their husbands from drinking and in that there was a measure of success. But if you think by merely talking in Parliament or accusing the government you can stop this evil it would be only wishful thinking. The need of the hour is to set an example and the example should not be confined to this party or that party. It is a mistake to say that the Janata party went out of office simply because they were talking and enforcing prohibition. May I in this connection refer to what Shri Swamy, one of the leading members of Janata party said at that time. He said that 19 members of the Morarji Bhai's cabinet were addicted to wine. But, Sir, I do not want to indulge in any recrimination.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Janata party did not go because of 'Sharab' but because or Morarji's *aab*.

PROF. NARAIN CHAND PARASHAR: However, this is not the point at issue. The point at issue is how far we can prevent recurrence of such tragedies. To achieve this there has to be a pointed drive from all angles. I remember having seen a poster brought out by prohibition council inscribing some of the beatful sayings of Lord Budha, *viz.* if you have to jump into fire, you jump; if you have to jump from a hill, you jump; if you have to jump into the sea, you jump but don't have any association with wine because whereas by jumping into the fire or from a hill or into the sea you will only kill yourself but by taking recourse to wine you will kill the whole family and circles of families around it.

Sir, what is police? Police is a microcosm of our society. Unless you educate the society through conviction, you cannot get over this evil. Of course, our hearts go out to the bereaved families. We are very much shocked to learn that people have died. But what has led to this tragedy! It is not as if something has happened without any cause. When people take recourse to illicit liquor tragedy is bound to happen. Where is the fault of the government and the need for an adjournment motion so as to suspend all the business of the House and criticise the government. On the other hand it should be an occasion for us to get us on a national course of thinking. All political parties should unite. Let us start from the level of educational institution. If you think by bringing forward a Bill or passing an Act this evil is going to be eradicated, then it will not help much. No doubt the police should be vigilant, and Government should take action, but that alone will not eradicate the problem. Your saying that your attempt to impose prohibition angered the people and ultimately led to your exit amounts to admitting your own weakness. Why do you want to admit it yourself? If you admit it, then it is a measure of self-defeat that is being propagated now. Sir, we in the Congres(I) believe in Mahatma Gandhi. We stand by his principles. We always follows his ideals in whatever we do. But we should understand that eradication of this evil requires a large measure of missionary propaganda. Of course, the example has to be set by all of us. I would invite the hon. Members of the Opposition to join the Congress (I) in eradicating this national evil right from the grass-root level. Please do not think that police danda alone would serve the purpose. Please do not think that law alone would serve the purpose. That is not the case. What is nedeed is a change of heart, a change of attitude and a change in the whole social climate. That alone will ultimately eliminate this social evil from the body-politic of this country.

Sir, I oppose this Motion.

I invite the hon. Member of the Oposition to declare that they are completely teetotallers from today so that we may be able to set the tone for the complete eradication of this evil from our country.

स्वामी इन्द्रवेश (रोहतक) : उपाध्यक्ष महोदय, शराब के कारण अभी दिल्ली में जो मौत हुई उस पर यह चर्चा चल रही है । यह घटना हमारे देश में कोई नई घटना नहीं है । कोई महीना ऐसा नहीं जिसमें देश के किसी न किसी कोने में सैकड़ों लोग जहरीली शराब पीकर न मरते हों । जिस समय समाचारपत्रों में हम यह पढ़ते हैं कि जहरीली शारब से लोग मर गए तो उसके बाद एक चर्चा चलती है, कुछ पुलिस कर्मचारी निलम्बित हो जाते हैं और उसके बाद हम यह महसूस करते हैं कि हमारी जिम्मेदारी पूरी हो गई । नगरों में जो लोग मरते हैं उनकी बात अखबारों में आ भी जाती है लेकिन गांव-गांव में हजारों हजार लोग जो शराब से मरते हैं उनकी चर्चा भी कहीं नहीं होती ।

शराब से मरना ही हम इतना महत्वपूर्ण क्यों मान रहे हैं । शराब पीकर के जिन लोगों के घर बर्बाद होते है, जिन बच्चों की पढ़ाई पर प्रभाव पड़ता है, जिन बहनों के गृहस्थ के जीवन में परेशानी होती है उसे भी हमें महसूस करना चाहिये । जब हम उसे महसूस करने लगते हैं तो मुझे यह लगता है कि सारे भ्रष्टाचार का यदि कोई जड़ है तो यह शराब हैं । शायद इसीलिये राष्ट्रीय आन्दोलन के समय हमारे देश के नेताओं ने और विशेषकर महात्मा गांधी जी ने इस आन्दोलन को अपने हाथ में लिया । लाखों लोगों ने शराब के ठेके के सामने पिकेटिंग किया उस समय देश यह महसूस करता था कि जब आजादी मिलेगी उस समय शराब भी बन्द होगी । लेकिन पिछले 34 सालों में थोड़े समय सरकार की ओर से, मैं पूरा प्रयास तो नहीं कहता, लेकिन मन बना कर थोड़ी कोशिश हुई, नहीं तो लगातार शराब को बढ़ाने को कोशिश हो रही है ।

हमारे कुछ साथी सदन में भी और बाहर भी शराब के लिए यह दलील देते हैं कि आज तक दुनियां के किसी भी देश में शराबबन्दी लागू नहीं हुई । मैं यह समझता हूं, यह दलील वास्तविकता नहीं बल्कि एक प्रकार से अपनी असफलता का प्रमाण है और किसी भी असफलता को आदर्श बना कर नहीं चल सकते । मैं आपको एक पुस्तक का हवाला देता हूं । हमारे देश में एक राजा हुये अश्वपति, अपने राज में घोषणा करके वह कहते हैं—

न मे जनपदे स्तेनो न कदर्यो न मद्यपः।
नानाहिताग्निरविद्वान् न स्वैरि
स्वैरिणी कुतः ।।

हमारे देश का राजा यह घोषणा करता है कि मेरे देश में कोई शराबी नहीं हैं । मैं समझता हूं हमारे साथी और हमारे देश के जो बुद्धिजीवी हैं वे आज ऐसे लोगों को आदर्श मानते हैं जो स्वयं पथभ्रष्ट हैं और शराब के नशे में डूबे रहते हैं । मैं समझता हूं यह तो तर्क है कि किसी देश में भी शराब बन्द नहीं हुई इसलिए यहां भी नहीं होनी चाहिये— इसके लिए यदि मैं आपसे निवेदन करूं कि आज तक दुनियां के किसी देश में भी चोरी के ऊपर पूरी सफलता लोगों ने नहीं पाई तो इसका मतलब यह नहीं है कि चोरी को खुला छोड़ दिया जाये । इसी प्रकार से जो डकैती है यह दुनियां के हर कोने में होती रही हैं तो इसका मतलब यह नहीं है कि डकैती को खुला छोड़ दिया जाय और डकैतों के विरुद्ध कोई प्रयास न किया जाये ।

इसी प्रकार जो लोग शराब के पक्ष में जनमत तैयार करते हैं वे दूसरी दलील यह देते हैं कि लोकमत इसके पक्ष में नहीं है, किसी अखबार में नहीं देखते और किसी जगह नहीं सुनते कि शराब के ऊपर पाबन्दी लगनी चाहिये । मैं समझता हूं ऐसे लोगों का दायरा बड़ा सीमित है । हमारे देश में 50 प्रतिशत जो

हमारी बहनें हैं वे शराब नहीं पीतीं, वे शराब के विरोध में हैं । इसी प्रकार से 25 प्रतिशत, जो हमारे देश के बच्चे हैं, वे भी शराब नहीं पीते । दस बारह फीसदी और लोग जोकि बुजुर्ग हैं वे भी शराब नहीं पीते । इस तरह से कुल मिलाकर थोड़े से लोग जो रह जाते हैं वे भी, अगर शराब बन्द हो जाए तो मन से महसूस करेंगे कि यह अच्छी बात हो गई ।

वास्तविकता यह हैं कि आज सरकार के द्वारा पूरी तरह से शराब को बढ़ावा मिल रहा हैं । इसके भी बड़े कारण हैं । हमारे साथी तीसरी दलील यह देते हैं कि यदि हम शराब बन्दी लागू कर देंगे तो अपराध बढ़ जायेंगे । मैं समझता हूं कि यह भी अपने आपको बहकाने की बात है । इस प्रकार तो किसी भी अच्छाई को आप देश में लागू करेंगे उसके प्रतिक्रिया-स्वरूप अपराध बढ़ेंगे इस तरह से यह जितनी भी दलीलें हैं वह राष्ट्र के लिए घातक हैं, मानवता के लिए घातक हैं और संविधान जिसके अन्तर्गत यह सारा तन्त्र चल रहा है उसके भी यह विरुद्ध है ।

आज देश में जो शराब चल रही है उसके मुख्य तीन कारण हैं । सबसे पहला कारण तो यह हैं कि हमारे देश की भी सरकारें हैं वह शराब के ठेकेदार से बहुत पैसा लेती हैं, उस पैसे से वह चुनाव लड़ती हैं, उस पैसे से एम एल० एज० को खरीदती बेचती हैं और उस पैसे से अपनी सरकारों को बचाती हैं । मैं सारे देश की बात करने से पहले पड़ोसी राज्य हरियाणा की बात करना चाहता हूं । अभी वहां चालीस एम० एल० एज० खरीदे गये— ऐसी मेरी जानकारी हैं । उपाध्यक्ष महोदय, आप इसके ऊपर जांच बिठा सकते हैं । हरियाणा की सरकार जो है वह शराब के ठेकेदारों से लाखों रुपया लेती हैं और अपने एम०एल०एज० को माहवार देती है । यह राजनीतिक लोग शराब के ठेकेदारों से पैसा लेकर चुनाव लड़ते हैं । दूसरे नम्बर पर ऐसे राजनीतिक नेता हैं, मैं आपको बता सकता हूं, मथुरा रोड पर होटल है, इस इलाके में मैं घूमता हूं और वहां गांव के लोगों ने मुझे बताया कि इस मथुरा रोड पर डेवची नाम का एक पर्यटक स्थल है**

यदि आप इस पर एक जांच बिठायें तो मैं ऐसे लोगों को उपस्थित करूंगा जो आपके सामने बता सकेंगे**

अब मैं दूसरा उदाहरण देना चाहता हूं . . . (व्यवधान) आप आयोग बिठायेंगे तो इसके बारे में मैं आपको जरूर बताऊंगा । मैं एक बात और कहना चाहता हूं कि अभी अखबार में आया . . (व्यवधान) . . मैं अखबार की खबर याद दिलाना चाहता हूं । हरियाणा के मुख्य मंत्री ने अखबार में आरोप लगाया**

ये कांग्रेस (आई) के मुख्य मंत्री हैं . . . (व्यवधान) . . मैं जो कह रहा हूं, बिल्कुल ठीक कह रहा हूं । अखबार में यह आया हैं ।

SHRI JANARDHANA POOJARY (Mangalore): I rise on a point of order. The hon. Member has charged Shri Bhajan Lal, Chief Minister, Haryana. He has named him. It should be expunged.

PROF. MADHU DANDAVATE (Rajapur): You have not followed him. (*Interruptions*).

SHRI XAVIER ARAKAL (Ernakulam): Sir, you may go through the proceedings and if you find that there is anything unparliamentary, on unwarranted, you may expunge it. He has named the Chief Minister.

**Expunged as ordered by the Chair.

MR. DEPUTY-SPEAKER: I will go through the proceedings and if I find anything unparliamentary or defamatory. I will expunge it.... (*Interruptions*).

SHRI K. MAYATHEVAR (Dindigul): Sir, the hon. mover has mentioned about the States where the Congress (I) Chief Ministers are there, what about the Tamil Nadu Chief Minister and the Kerala Chief Minister. He is suppressing the facts.

स्वामी इन्द्रवेश : मैं आपसे निवेदन कर रहा था, मेरा कहने का मतलब यह है कि आज जो हमारी सरकार है, वह शराब को बढ़ावा दे रही है । आज ही के "हिन्दुस्तान" अखबार में यह खबर निकली है कि हरियाणा सरकार ने फैसला किया है कि वह इस साल में ऐसी शराब के ठेके से बढ़ाकर के 580 कर देगी, अंग्रेजी शराब के ठेके 254 से बढ़ाकर के 322 कर देगी । कहने का मतलब यह है कि सरकारें जो हैं, वे शराब को बढ़ावा दे रही हैं और शराब की आमदनी से अपने एम० एल० एज० को, सरकारों को भ्रष्ट कर रही हैं ।

तीसरी बात यह है कि जब सरकार ही बढ़ावा देने लग जाए तो फिर आप यदि साधारण पुलिस कर्मचारी को निलम्बित करके, यह महसूस करें कि हमारी जिम्मेदारी पूरी हो गई, तो मैं समझता हूं कि यह ठीक नहीं है । इस संबंध में मैं आपको पांच ऐसी बातें बताना चाहता हूं, जिससे कि समस्या का हल हो सकता है ।

सबसे पहली बात मैं आपसे निवेदन करूंगा कि सरकार एक समयबद्ध प्रोग्राम बनाए, जैसे कि जनता सरकार ने कहा था कि चार साल के अन्दर हम शराबबन्दी लागू कर देंगे । उनको पूरा टाइम न मिलने की वजह से मैं उनको उलाहना नहीं दे सकता हूं । इसलिए मैं आपसे निवेदन कर रहा था कि आप एक निश्चित प्रोग्राम बनायें, शराबबन्दी के लिए ।

दूसरे मैं आपसे यह निवेदन करना चहता हूं कि नक्ली शराब बनाई जाती है, इसलिए डीनेचर्ड स्प्रीट का लाइसेंस किसी भी व्यक्ति या प्राइवेट संस्था को न दिया जाए, क्योंकि उससे नक्ली शराब बनती है और उससे यह जहरीली शराब बनाकर के लोगों की मौतें होती हैं ।

तीसरा, जो मैं सुझाव देना चाहता हूं । कि शराब के ठेकेदार गांव-गांव में मोटर साइकिल, जीप में बैठकर के एक-एक झोंपड़ी तक उसका प्रचार करते हैं, प्रसार करते हैं, यह एक सिस्टम है, जो कि शराब को बढ़ावा देता है । इसलिए पूरी तरह पूरे देश में ठेकेदारी समाप्त करके सरकारी दुकानें हों । उससे स्वाभाविक रूप से जो शराब की वृद्धि है, वह रुक जाएगी । पुलिस का जो विभाग है और एक्साइज़ का जो हमारा विभाग है और खास तौर से जो हमारी सरकारें हैं, वे इस बात से तौबा करें तथा नीयत बनायें कि हम शराब को बन्द करेंगे और सतर्क रहेंगे ।

चौथी बात मैं यह कहना चाहता हूं कि हमें जनता को इस बात के लिये शिक्षित करना चाहिये कि शराब में क्या-क्या बुराइयां हैं । आज क्या होता है कि शराब की बोतल पर बड़े-बड़े अक्षरों में लिखा होता है— "पीओ और जीओ" और उसी पर नीचे बारीक अक्षरों में लिखा होता है —"शराब स्वास्थ्य के लिये घातक है ।" यह क्या नाटक है—एक तरफ़ बड़े अक्षरों में लिखते हैं—पीयो और जीओ और दूसरी तरफ़ नीचे बारीक अक्षरों में लिखते है—शराब स्वास्थ्य के लिये घातक है । यह दो तरह का नाटक करना ठीक नहीं है ।

अभी थोड़ी देर पहले श्री मूल चन्द डागा जी ने जो बात कही थी, मैं उस का समर्थन करता हूं—सरकार को इस बारे में जनता को पूरी तरह से शिक्षित करना चाहिये । आप देखिये—आज जो हमारा साहित्य निकल

रहा है, उपन्यास निकलते हैं, सिनेमा और टेलीविजन में, जिनको आज हमारा नौजवान पढ़ता और देखता है, उन सब में शराब क्त नाटक दिखलाते हैं, जिससे उन लोगो के अन्दर शराब पीने की प्रवृत्ति पैदा होती है। मैं ऐसे उदाहरण भी बतला सकता हूं जो शराबी लोग पार्टी के ज़िम्मेदार व्यक्ति हैं। अभी हरियाणा में उप-चुनाव था—मैंने यह देखा कि**

यह जो चक्कर है, यह इसलिए है कि राजनीतिक लोग शराब के ठेकेदारों से पैसे लेकर मौज कर रहे हैं। आज गरीबों के साथ क्या हो रहा है —एक गरीब आदमी दिन भर मेहनत करके 15 रुपये कमा कर लाता है और उसको शराब में खराब कर देता है। हमारा गरीब किसान 6 महीने बाद जब अपने गेहूं चने या गन्ने को बेचकर आता है और उस को जो पैसा मिलता है, उसको वह बोतल के चक्कर में खराब कर देता है। मैं यह समझता हूं कि यह ज़िम्मेदारी सरकार की है कि वह इन गरीबों को लुटने से बचाये, शराब के कारण उनका जो शोषण हो रहा है, शराब के कारण जो कत्ल हो रहे है, जो झगड़े हो रहे हैं—आप इन सब का यदि सर्वे करायें तो आप देखेंगे कि आज ज्यादा से ज्यादा मुकद्दमें शराब के कारण हो रहे हैं। हमारी मां-बहनों की बेइज्जती बलात्कार के केसेज़, एक्सडेन्ट्स, इन सब में शराब का मुख्य हाथ रहता है। इस लिये मेरा अनुरोध है कि सरकार एक योजनाबद्ध तरीके से देश में शराब-बन्दी लागू करने की कोशिश करें।

SHRIMATI SANYOGITA RANE (Panaji) On a point of order.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): She is on a point of order.

MR. DEPUTY-SPEAKER: I think she wants to know whether she can speak.

श्रीमती संयोगिता राणे (पाणाजी): अभी हमारी बहन श्रीमती दण्डवते जी ने कहा कि शराब पीकर लोग मरते हैं दूसरे सदस्यों ने भी यही कहा कि शराब बन्दी लागू की जाय, लेकिन मैं यह कहना चाहती हूं कि शराब बन्दी के कारण ही इल्लिसिट-लिकर तैयार की जाती है। अगर शराब बन्दी न हो तो इल्लिसिट-लिकर तैयार नहीं होगी। हमारे यहां भी लोग शराब पीते हैं वहां शराब बन्दी नहीं, इसलिये वहां इल्लीसिट लिकर नहीं बनती—इस का क्या कारण है? आदमी शराब क्यों पीता है—इस लिये पीता है कि जब दिन भर काम करके वह थक जाता है तो अपनी थकान को दूर करने के लिये थोड़ी सी शराब पीता है। जहां तक इसकी बुराइयों का प्रश्न है—हमारे सोशल वर्कर्स को समाज के अन्दर जाकर लोगों को इसकी बुराइयों के बारे में बतलाना चाहिये। सरकार अपनी तरफ़ से नहीं कह रही है कि शराब पीयो, शराब पीने का कारण तो यही है कि लोग थकान मिटाने के लिये पीते हैं।

अभी सदस्यों ने कहा कि पार्टी पैसा लेकर शराब को बढ़ावा दे रही है—यह बिल्कुल गलत बात है। इसमें सरकार का कोई हिस्सा नहीं है। मैं यह बात निश्चित तौर पर कहती हूं कि शराब बन्दी लगाने मे ज्यादा इल्लिसिट-लिकर तैयार होगी, लेकिन यदि शराब बन्दी नहीं होगी तो इलिलसिट-लिकर नहीं बनेगी और लोग उस को नहीं पीयेंगे जब किसी चीज़ का कंट्रोल आता है तो उस पर लोगों को ज्यादा ध्यान आता है। लेकिन यह काम समाज सुधारकों और सोशल वर्कर्स का है—वे लोग उनके पास जाकर उनको बतलायें कि इस से क्या फायदे हैं और क्या नुक्सान हैं। जब तक कि उनको नहीं बतलाया जायेगा, तब तक कायदे-कानून लगा कर यह काम होने वाला नहीं है।

**Expunged as ordered by the Chair.

MR. DEPUTY-SPEAKER: She is not on a point of order. It is a suggestion.

श्री तपेश्वर सिंह (विक्रमगंज) : उपाध्यक्ष महोदय, आये-दिन अखबारों में समाचार निकलते रहते हैं, कभी दिल्ली में, कभी कलकत्ते में, धनबाद में, अन्य राज्यों में इस तरह की घटनाएं होती रहती है। मैं ऐसा समझता हूं कि जब से इस देश में शराब बन्दी का नारा भूतपूर्व प्रधान मंत्री श्री मोरारजी देसाई ने लगाया, उसी समय से इस तरह की घटनाएं होनी शुरू हो गई। उस सरकार ने शराब बन्दी का नारा लगाया और अनेक राज्यों में प्राहिबिशन जारी किया गया, शराब पर रोक लगाई गई है पर मैं तो यह देख रहा हूं कि कुछ लोगों के लिए शराब पीना इस कन्ट्री में एक फैशन सा बन गया और खासकर जो यगंर जैनरेशन है और मजदूरी का काम करने वाले जो लोग हैं तथा गाड़ी चलाने वाले जो ड्राईवर हैं, वे आम तौर पर शराब पीते हैं जब अच्छे किस्म की शराब बनना बन्द हुआ और लोगों की अच्छी शराब नहीं मिली, तो मेरी यह निजी जानकारी तो नहीं है लेकिन मुझे ऐसी सूचना बिहार में मिली है कि वहां पर लोगों नें यूरिया जोकि धान और गेहूं को खाद मैं प्रयोग किया जाता है, से हो शराब बनाना शुरु कर दिया और यूरिया इसलिए डाला क्योंकि यूरिया डालनें सें उस मे एल्कोहलिक मात्रा बढ जाती है।

SHRI K. MAYATHEVAR: I want to know one clarification. I welcome the hon. member mentioning about the former Prime Minister, Mr. Morarji Desai who is totally for prohibition. But what alternative suggestion has he given to the nation to drink in the morning or in the evening in place of liquor or coffee or tea?

SHRI TAPESHWAR SINGH: All the bad quality of liquor is produced only because of the prohibition policy of the Janata Party, because it became a fashion in the society to take drinks like European countries.

मैं माननीय सदस्य की बातों का कोई जवाब नहीं देना चाहता हूं लेकिन मेरी जो धारणा है, मेरी जो फीलिंग है, उस के आधार पर मैं बोलना चाहता हूं कि पहले जो अच्छी किस्म की शराब बनाते थे, उस तरह की शराब आज लोगों को नहीं मिलती है। इसलिए लोग घातक शराब पीते हैं और उस बात को ध्यान में रखते हुए मैं ने प्रौहिबिशन की चर्चा की है और आज स्थिति इतनी बिगड़ गई है जैसा कि मैं ने पहले कहा कि खाद में डालने वाला जो फर्टिलाइजर है, उस का भी प्रयोग किया जाता है। धनबाद में इस तरह की घटना हुई। हम लोगों ने जानकारी हासिल करने की कोशिश की तो पता चला कि खेतों की प्रोडक्टिविटी बढ़ाने के लिए जो दवाएं डाली जाती हैं या प्लान्ट प्रोटेक्शन के लिए जो इस तरह की चीजें इस्तेमाल होती हैं, उन को इसलिए शराब बनाने में इस्तेमाल किया जाता है ताकि उस में एल्कोहलिक मात्रा ज्यादा हो और लोगों की ज्यादा इनटोक्सीकेशन हो। ऐसी सूचना हमें दी गई है और मैं इस बात की चर्चा इसलिए करता हूं कि बिहार में शराब पर रोक लगाई गई और वहां पर बड़ा स्ट्रांग प्रोहिबिशन का कानून बनाया गया। मैं समझता हूं कि जिस तरह का प्रोहिबिशन का स्ट्रांग कानून बिहार में हमारे कर्पूरी ठाकुर जी ने बनाया था, उतना स्ट्रांग कानून कन्ट्री के किसी दूसरे भाग में नहीं होगा लेकिन उस के बाद भी वहां पर ये घटनायें होती रहीं।

इस सन्दर्भ में दो-तीन सुझाव आपके के सामने देना चाहता हूं। मैं सदन के माध्यम से सरकार से भी कहना

चाहूंगा कि वह एक ऐसी व्यवस्था करें कि अगर इस देश में शराबन्दी हो सके, तो शराबबन्दी करावे लेकिन अगर यह संभव न हो, तो शराब का उत्पादन जितना हो, उस के लिए काफी सख्त से सख्त कानून बनाए । आज तो यह हो रहा है कि शराब बनाने वाले जो लाइसेंस होल्डर हैं, ये लाइसेंस होल्डर अगर किसी प्रदेश में 50 हैं, तो प्राइवेट ढंग से शराब बनाने वालों की संख्या पांच हजार और दस हजार होगी । इस तरह से बहुत से लोग इस तरह की शराब प्राइवेटली बनाते हैं । मैं अपने बिहार की स्थिति को अच्छे ढंग से जानता हूं । इस पर सख्ती करना अत्यन्त आवश्यक हो गया है । जो लोग प्राइवेट तरीके से शराब बनाते हैं, जो प्राइवेट ढंग से उस की चोरी-चोरी बिक्री करते हैं, वैसे लोगों के लिए आज यह आवश्यक हो गया है कि उन पर कड़ी से कड़ी निगरानी रखी जाए ।

इस के साथ ही साथ जो सुझाव हाउस में आए हैं, मैं आप के माध्यम से भारत सरकार से अपील करूंगा कि उन के बारे में सरकार सोचे और पूरी छानबीन इस मामले की हो । इस के अलावा लोगों के विचारों को परिवर्तित कराने की चेष्टा की जाये ताकि इस तरह की घटनाये भविष्य में न हों ।

SHRI K. MAYATHEVAR (Dindigul): Mr. Deputy Speaker, we are sorry to know that eight persons have died by consuming illicit liquor in the capital of India. Only poor people are dying throughout the country by consuming some variety of liquor or spirit or other spurious things. But rich people are not dying. I am not happy. It is not my wish that they should die. They are able to buy a good variety or a better variety legally or illegally. That is why they are escaping the long arm of law. Many poor people are dying. Their children are there on the streets. They are becoming orphans. Their wives are becoming widows. These cases may be looked into by the Government. They should be protected, in these unfortunate circumstances. One or two hon. Members demanded the resignation of the hon. Home Minister for this incident. I am not a party to it. Because, it is not justified to demand the resignation of a Minister who is not responsible for this. If we go on demanding resignation for every incident then the Railway Minister would have resigned last week because of the many deaths in the recent accident in Tamil Nadu. *(Interruptions)*

AN HON. MEMBER: Shri Lal Bahadur Shastri resigned when he was the Railway Minister. *(Interruptions)*

AN HON. MEMBER: That was a golden time. *(Interruptions)*

SHRI A. NEELALOHITHADASAN NADAR: They were different days. *(Interruptions)*

SHRI K. MAYATHEVAR: Some hon. Members attributed this tragedy to the Congress rally. People died last month also. Was there any Congress rally? Was there a Janata Rally? Was there any DMK rally? No rally was there. But still people are dying throughout India some hon. Members said that because of the Congress rally because one million people gathered here this tragedy occurred. It was alleged that some people sold illict liquor and some people consumed. That is not the cause. No political motivation should be attributed to this incident. This is above politics. It is above this party or that party. We are concerned with the lives of human beings. This is a big industry. Now it is emerging as a large scale industry in every place. In every house in Tamil Nadu or most of the States, everybody is manufacturing and producing this liquor. Thereby, they are living. There are many big shots who

[Shri K. Mayathevar]

also involved in this matter. So many members from all this House, from all parties correctly pointed that so many people are earning so many crores and lakhs every day because they did not pay sales tax. There are many illicit liquor producers in the country, and the sellers are the most pushing people in India and elsewhere because they are not liable to commercial tax, sales tax or income-tax. They need not maintain any account. There is no bar or restriction for the sale of liquor. Such people should be taken to task by the Government. How are they doing it? How are they emboldened? How are they getting the facilities? I am not blaming all Police personnel. There are certain Police officials in every Police Station who encourage illicit liquor. I do not say that every Policemen or every officer is like that. But there are certain Police officials in every place, in every district. It has become an inevitable thing in the Police Department. The police officials are hand in glove with the manufacturers of illicit liquor and they are getting regular *mamools*. They may be getting Rs. 1,000 or 500 as ligitimate salary, legally paid salary from the Government, but they are getting an illegitimate salary in the form of mamool, which is much more than the salary paid to them by the Government. Therefore, certain police officials can be held liable for this kind of illicit liquor production and sale, as a result of which many poor people are dying.

The poor people cannot afford to purchase the costly varieties. That is why they are going in for these spurious or sub-standard varieties.

There is no question of demanding the resignation of the Government, or apportioning any blame on the rally or the Congress Party. At the same time, I demand that a judicial enquiry should be held in this matter to find out the truth, whether the police officials are at all involved in this matter. The enquiry should be by a sitting High Court Judge, and not a retired High Court Judge. He should be an independent and bold sitting High Court Judge.**

In fact, it has become a fashion and a part of our civilisation. It should be prohibited in all the States.

MR. DEPUTY-SPEAKER: Mr. Thevar you should not say that. I will go through the records.

SHRI K. MAYATHEVAR: Some hon. Members were making reference to some statements made by some Minister in Haryana. I will not comment on it because I do not have first hand knowledge. So, I will not make any reference to Haryana, Gujarat or Maharashtra.

So far as Tamil Nadu is concerned, prohibition is in force and we welcome it, because it was advocated and fully supported by the Father of the Nation, Mahatma Gandhi. We are talking so much about the philosophy, principles and policies of Gandhism. They were all supported by the South Indian Gandhi, that is, Anna. He is called the South Indian Gandhi by the people of Tamil Nadu, because he was advocating and supporting the philosophy and policy followed by Mahatma Gandhi. Both Gandhiji and Anna wanted the introduction of prohibition in the larger interests of the poorer sections of the people.

Though prohibition is there in Tamil Nadu, without scrapping it, it has been used by certain top leaders of the ruling party in Tamil Nadu as a scape-goat, as a cover, to protect, a transaction in illicit spirit. Very wide publicity has been given to this scandal. The *Malayala Manorama*, a news-

**Expunged as ordered by the Chair.

paper from Kerala with a very wide circulation, has referred to the details of this spirit scandal, involving a sum of Rs. 35 crores and it has referred to certain members of the ruling party in Tamil Nadu in this context. That has not yet been contradicted by the Government of Tamil Nadu.

I am thankful to the Kerala police for having investigated and discovered that scandal. Since two State Governments are involved in this case, I would suggest that there should be a Commission of Inquiry under the Central Government to find out the truth. We are not charging this man or that man, this Chief Minister or that Chief Minister. We are not bothered about it. Nor are we concerned as to whether the affected people belong to the ruling party or the opposition party. We want a Central agency to look into this Rs. 35 crore spirit scandal, for which the rulers of Tamil Nadu are responsible. I am making this demand in the interest of the people of Tamil Nadu and Kerala as well as the people in the rest of India.

SHRI G. M. BANATWALLA (Ponnani): We are supporting him.

18 hrs.

SHRI K. MAYATHEVAR: Prohibition is there in Tamil Nadu. But the offenders are people belonging to the ruling party. It should be borne in mind that although the radio, television and newspapers throughout India have given the widest publicity to this scandal, yet the Central Government headed by Shrimati Indira Gandhi, is sleeping over it, without going into the matter.

Since two State Governments are involved in the matter, I demand that an inquiry should be ordered by the Central Government under section 3(1)(b) of the Commission of Inquiry Act, 1952 and the culprits brought to book, whatever may be the position of power and authority that they hold. I hope that the Central Government will initiate action in this matter soon.

श्री दिलीप सिंह भूरिया (झाबुग्रा) : दिल्ली में जो घटना घटी है जहरीली शराब की यह बड़ी दुखद है । ग्राजादी के इतने साल बाद भी हमारे समाज में दिनों दिन इस प्रकार की घटनायें बढ़ रही है जो बहुत ही चिन्ता की बात है । ग्राप इसके कारण को देखें । गरीब ग्रादमी ग्रपनी थकान मिटाने के लिए शराब पीता है ग्रौर ग्रमीर ग्रादमी महंगी शराब ऐशो-ग्राराम ग्रौर ऐयाशी करने के लिए पीता है । शराब ही नहीं, ग्रौर भी कई तरह की जहरीली चीजें लोग बेचते हैं ग्रौर जो ब्लैक मार्केटियर्स हैं, जो ऐसा गन्दा धंधा करते हैं ग्रौर गरीब का शोषण करते हैं उनके लिए जब तक मौत की सजा न हो तब तक यह गंदा धंधा बन्द नहीं होगा ।

मैं चाहता था कि इस प्रस्ताव पर राजनीति से ऊपर उठ कर विचार हो, खास कर के इस दुर्घटना पर । पर ऐसा नहीं हुग्रा । लोगों ने महाराष्ट्र ग्रौर गुजरात ऐसे ड्राई एरियाज की बात कही । मैं मध्य प्रदेश का रहने वाला हूं, गुजरात पड़ोस में है, वहां जैसे एक माननीय सदस्य ने मोरार जी भाई की बात कही उनके ढाई साल के शासन के बारे में। मैं, दावे के साथ कहता हूं कि गुजरात में जहां मोरार जी भाई की फोटो लगती है वहां ग्रापको जरूर शराब की बोतल मिलेगी । क्योंकि शराब का नाम वहां लोगों ने मोरार जी भाई रख दिया है । ग्रौर ग्रगर शराब नहीं है तो वहां उनकी फ़ोटो उल्टी लटकी हुई मिलेगी । जब ऐसा वातावरण हो तब हमें राजनीति से ऊपर उठ कर बात करनी चाहिए ।

हमारे धर्म में चाहे हिन्दू हो या मुस्लिम धर्म हो, कुरान में तो यहां तक लिखा है ग्रगर शरीर के ऊपर शराब

[Shri K. Mayathevar]

की बूंद गिर जाती है तो शरीर के उस हिस्से को काट दो । हिन्दू धर्म में भी शराब को अच्छा नहीं कहा गया है । मगर आज शादियों में क्या हो रहा है । कौनसा ऐसा धर्म है जहां शादियों में शराब का उपयोग न होते देखा गया है । जितने भी डांस करते हैं शादी में, वह सब शराब पीने वाले होते हैं । गरीब आदमी शोकिया नहीं पीता बल्कि अपनी थकान मिटाने के लिए पीता है । आज दिल्ली में 95 प्रतिशत लोग शराब पीते हैं । ऐसा जब वातावरण हो तब समाज-सेवी संस्थाओं का यह फर्ज होता है कि वह ऐसा वातावरण बनायें, जिसमें इन बुरी चीजों का उपयोग लोग न करें और साथ ही जो जहरीली शराब, जहरीली दवायें बेचने का धंधा करते हैं उनके लाइसेंस कैंसिल किये जायें और कठोर दंड की व्यवस्था हो । जब तक ऐसा नहीं होगा तब तक देश के अन्दर यह बुराई बढ़ती रहेगी ।

दुनिया के किसी मुल्क में शराब बन्द नहीं हो सकती । मगर भारत में जब तक मौरल दबाव नहीं आयेगा, सामाजिक क्रान्ति नहीं होगी तब तक शराब यहां चलती रहेगी ।

एक माननीय सदस्य ने कहा कि शराब के पौइंट पर जनता पार्टी की सरकार हटी और कांग्रेस सरकार आयी । इसको मैं गलत मानता हूं । 1977 में जब लोक सभा का चुनाव हुआ तो इमरजसी के अन्दर जितने शराब का धंधा करने वाले थे वह सब बन्द हो गए थे । और इमरजेंसी के समय ऐसी दुर्घटनायें नहीं होती थीं, लेकिन 1977 के चुनाव में जैसे ही जनता पार्टी सत्ता में आयी तभी से ऐसी बातें अधिक होने लगीं । जिसका साफ मतलब है कि ऐसे गलत धंधा करने वाले लोगों ने ही जनता पार्टी को सपोर्ट किया और वह सत्ता में आयी । कांग्रेस के लोगों को तो गरीबों के प्रति सहानुभूति रही हैं और आज भी है । गरीबों, हरिजनों और आदिवासियों ने हमसे यह शिकायत की है कि जनता पार्टी के लोग ठेकेदार हैं, इन्होंने हमको वोट नहीं देने दिया । इस प्रकार के जनता पार्टी के लोग हैं ।

हमारी बहन श्रीमती प्रमिला दण्डवते जी ने शराब के बारे में कहा, मैं कहना चाहता हूं कि हमारी महिलाएं भी शराब पीती हैं । हमारी करनी और कथनी में फर्क है । अगर हाउस में ऐसे ही चर्चा करनी है तो मुझे कुछ नहीं कहना है, अगर समाज में क्रांति लानी हैं तो यहां सही चर्चा करनी चाहिए । मैं साफ कहता हूं कि इस देश में 50 प्रतिशत महिलाएं भी शराब पीती हैं और बड़े घरों की महिलाएं शराब पीती हैं ।

मैं एक शादी में बारातियों को देख रहा था कि वहां कुछ औरतें डांस कर रही थीं । मेरा कहना है कि कानून बनाने से वह सब बन्द होने वाला नहीं है । यह कोई तरीका दण्ड देने का नहीं है । यह सब बातें हैं । सामाजिक बुराई हैं । जहां तक पुलिस वाली बात है, जैसा मैंने पहले कहा यह हमारी सामाजिक बुराई है, इसे सारी पार्टियों को समाज से दूर करना चाहिए । इसके लिए सिर्फ पुलिस को ही दोष नहीं दे सकते । पुलिस इसलिए जवाबदार है कि उनके अधिकार में आता है, उनको मालूम है कि कहां सट्टा चलता है और कहां जहरीली शराब बिकती है । पुलिस को मालूम है कि कौन वह आदमी है, अगर उसको सख्ती से दबाया जाए तो यह काम निश्चित हो सकता है ।

जहां तक कमीशन की बात कही गई, मन्त्री जी के रिजाइन की बात कही गई, मैं

इसका विरोध करता हूं। बहुत सारे कमीशन बने, उनकी रिपोर्ट आईं लेकिन वह सब बस्ते में बन्धी हुई हैं। उनके उपर कुछ नहीं होता है। होम मिनिस्टर साहब को कहना चाहिए कि वह इस मामले की 8, 10 दिन में पूरी इन्क्वायरी करायें और जो रिजल्ट हो उसमें जो भी दोषी हो, चाहे ठेकेदार हो या पुलिस हो, उनको सख्त से सख्त सजा देनी चाहिए।

अन्त में उपाध्यक्ष महोदय, आपने जो मुझे समय दिया, उसके लिए मैं धन्यवाद देता हूं और जो लोग जहरीली शराब से मरे हैं, उनके परिवार के लोगों के लिए पूरी सहानुभूति व्यक्त करता हू।

श्री कृष्ण कुमार गोयल (कोटा): उपाध्यक्ष महोदय, इस स्थगन प्रस्ताव पर चर्चा में मेरे मित्र श्री फैलीरो ने इस प्रकार कहा कि जब हम दोनों लाइब्रेरी में कुछ लिट्रेचर देख रहे थे तो प्राहीबीशन के पक्ष में हमें कुछ मिला नहीं और ऐसा लगता है कि जन-मानस प्राहीबीशन के पक्ष में नहीं हैं।

इस सम्बन्ध में मेरा निवेदन यही हैं कि देश का जन-मानस और पब्लिक ओपीनियन तो बनानी होगी। हमको यह तय करना है कि देश के अन्दर शराब पीना ठीक है या नहीं और इसका निर्णय इस आधार पर नहीं हो सकता कि मैं शराब पीता हूं अथवा नहीं पीता हूं, अगला कोई शराब पीता है या नहीं पीता है। इस आधार पर इस चीज का फैसला नहीं किया जा सकता।

मुझे समझ में नहीं आता कि 1920 में कांग्रेस के फैसले के बाद, संविधान में भी इस चीज के नीत हो जाने के बाद यह चर्चा कि प्राहीबीशन के कारण ही यह जो कुछ हो रहा है, जहरीली शराब के कारण ही देश में मौतें हो रही है, शराब बिक रही है, मैं समझता हूं कि इससे अधिक शर्मनाक चर्चा इस देश में और नहीं हो सकती।**

MR. DEPUTY-SPEAKER: Whatever has been spoken from both the sides has to be expunged. The discussion is on a particular issue. Why do you bring in personal things? All this will not go on record. Except the speech, nothing will go on record.

श्री कृष्ण कुमार गोयल: यह तर्क ठीक नहीं है कि चूंकि अमुक चीज नहीं रोकी जा सकती है, इस लिए किसी गलत चीज को एलाऊ करना चाहिए। क्या हम यह तर्क मान सकते हैं कि चूकि देश में उत्पादन कम है, इसलिए व्यपारियों को महंगाई को बढ़ाने दिया जाए? क्या किसी मजबूरी के आधार पर हम सब कानूनों को खत्म कर दें और देश तथा समाज के लिए घातक गैर कानूनी कामों को चलने दें? क्या हम देश में वैश्या-वृत्ति को इस आधार पर चलने दें कि वैश्या-वृत्ति रोक देने के कारण देश में चरित्र का ज्यादा हनन हुआ है? यह कहना तर्कसंगत नहीं है कि प्राहिबिशन के कारण जहरीली शराब का उत्पादन हो रहा है, इसलिए हम देश में शराब को चलने दें।

आज यह प्रश्न एडजार्नमेंट मोशन के रूप में इस सदन के सामने आया है। आपके माध्यम से मैं गृह मन्त्री जी को कहना चाहूंगा कि दिल्ली में यह पहली घटना नहीं है, बल्कि केवल ढाई महीनों में देश की राजधानी में यह सातवीं घटना है। मैं आपको याद दिलाना चाहूंगा कि सबसे पहली घटना करोलबाग में हुई, जिसमें दो आदमी जहरीली शराब पीने के कारण मरे थे। इसके बाद अंधा मुगल में 7 आदमी मरे, जो कि सब्जी मण्डी पुलिस स्टेशन में आता है। तीसरी घटना शाहदरा में हुई, जिसमें तीन आदमी मरे। चौथी घटना पश्चिम दिल्ली में हुई। और यह अन्तिम—सातवीं—घटना गौतमनगर में हुई है।

**Expunged as ordered by the Chair.

[श्री कृष्ण कुमार गोयल]

जैसा कि अन्य सदस्यों ने कहा है, पुलिस ने इस घटना को छिपाना चाहा। पुलिस नहीं चाहती थी कि यह सूचना समाचारपत्रों तक पहुंचे कि जहरीली शराब पीने के कारण कुछ लोग मरे हैं, और यह बात दिल्ली की जनता को मालूम हो। इसीलिए जो घटना 15 तारीख को हुई, उसको छिपा कर रखा गया, और 18 तारीख को जब लीक हो गया, तो पुलिस अपना वर्शन लेकर आई है। और इस सम्बन्ध में उसका वर्शन क्या है, उसकी ओर मैं गृह मन्त्री का ध्यान आकर्षित करना चाहता हूं।

जैसा कि मैंने अभी बताया है, पहली घटना अन्धा मुगल में हुई, जिसमें 7 आदमी मरे थे। पुलिस के द्वारा उस घटना को भी छिपाने की पूरी कोशिश की गई थी। जब प्रेस को यह समाचार मिला कि उस क्षेत्र में इल्लिसिट लिकर, जहरीली शराब, पीने के कारण 7 आदमी मर चुके हैं, तो आपको आश्चर्य होगा कि पुलिस कमिश्नर ने स्वयं अपने पी०आर०ओ०को सब समाचार एजेंसियों को यह सूचना भेजने के लिए कहा कि अंधा मुगल में शराब पीने के कारण लोगों के मरने की खबर बिल्कुल गलत है और इसे न छापा जाए। लेकिन जब ''हिन्दुस्तान टाइम्स'' ''इण्डियन एक्सप्रेस'' और ''पैट्रियट'' आदि समाचारपत्रों के प्रतिनिधि स्वयं घटनास्थल पर गए और उन्होंने पाया कि वास्तव में जहरीली शराब पीने के कारण लोग मरे हैं, तो उन्होंने यह समाचार दे दिया।

मैं गृह मन्त्री से यह जानना चाहता हूं कि जब हम शराबबन्दी के पक्ष में हैं और इस लिए अगर जहरीली शराब पीने के कारण लोग मरे हैं, तो उसका जितना प्रचार किया जाए, उतना ही अच्छा है, ताकि आगे लोग डर के कारण शराब न पीयें, तो फिर पुलिस कमिश्नर के द्वारा उस समय भी और इस वार भी घटनाओं को छिपाने की आवश्यकता क्यों पड़ी। गृह मन्त्री इसकी जांच करवायें।

मैं ''हिन्दुस्तान टाइम्स'' की कुछ पंक्तियों की ओर गृह मन्त्री का ध्यान दिलाना चाहता हूं। क्या यह इण्डिकेट नहीं करता है कि अब भी मुलजिमों को बचाने की कोशिश की जा रही है? अब भी पुलिस का वर्शन दबी जुबान से यह कहना चाहता है कि ये मौतें जहरीली शराब पीने के कारण नहीं हुई हैं। हो सकता है कि कोई गन्दा मांस खाया था, उसकी वजह से उनकी मौत हुई। इस समाचार को मैं पढ़ देना चाहता हूं:

"Police said some women banjaras celebrated betrothal ceremony with a feast in which they drank some spirit and ate stale meat. They were hospitalised with suspected poisoning. On Monday night, four died in hospital.

"According to the police version which named only six dead, these banjaras had bought spirit from a South Extension shop on the plea that it was needed for varnishing purpose. They paid Rs. 70 for it. Besides, they also bought 'discarded meat' from a Sadar Bazar shop.

"Police said they have taken into custody the South Extension shopkeeper, Vijay Kumar, who was an authorised spirit dealer. But he had not made any entry regarding sale of spirit to Om Prakash..."

पुलिस यह कहने की कोशिश कर रही है, आज जब यह खबर समाचार पत्रों में और जनता के बीच आ गई, तब भी वह यह बताने की कोशिश कर रही है कि वे किसी इल्लिसिट लिकर की वजह से नहीं मरे, एक स्पिरिट खरीद कर लाये थे वार्निश करने के नाम पर और उसको वह पी गये या सड़ा हुआ मांस खाने से वे मरे हैं। पुलिस आज यह कहने की स्थिति में नहीं है कि वह जहरीली शराब पीने के कारण मरे हैं। तो मैं गृह मंत्री से पूछना चाहूंगा कि पुलिस आखिर इस प्रकार की घटनाओं को छिपाने की कोशिश

क्यों कर रही है? इस के पीछे क्या कोई साजिश नहीं है? मैं यह आरोप लगाना चाहता हूं कि इस के पीछे एक बहुत बड़ी साजिश है। आखिर पकड़े कौन जाते हैं–जो बेचारे कैरियर्स होते है जो दो रुपये पांच रुपये पर अपना पेट भरने के लिये अपना धन्धा करते है। इस के पीछे गैंग है, इस के पीछे पूंजीपतियों का गैंग है जो कारखानों से सीधे मोलेसिस खरीदकर इल्लिसिट लिकर बनाते है और उस में कितनी ही जहरीली चीजे भरते हैं। वह बड़ा गैंग आज पुलिस आफिसर्स को फाइनेंस करता है। वह पुलिस आफिसर्स फाइनेंस होने के कारण इन पर हाथ नहीं डालते, केवल खानापूर्ति करने की कोशिश करते हैं और इस प्रकार के अपराधों को छिपाने की कोशिश करते हैं?

इस से ज्यादा मखौल क्या हो सकता है कि दिल्ली के अंदर आज एक साल हो गया, चुने हुए प्रतिनिधि ने मेट्रोपोलिटन कौंसिल में है न कारपोरेशन के अंदर है और न आज भी चुनाव कराये जा रहे हैं। दिल्ली का राज आज श्रीमती इंदिरा गांधी के हाथ में नहीं है। दिल्ली का राज आज लेफ्टिनेंट गवर्नर के हाथ में और पुलिस कमिश्नर के हाथ में दे रखा है और दोनों के दोनों व्यक्ति पुलिस कमिश्नर भिंडर और लेफ्टिनेंट गवर्नर जगमोहन ये दोनों दोषी है, अपराधी है केवल इस कांड में नहीं, यह कांड तो सामने आया लेकिन**

अपराध जो दिन प्रति दिन दिल्ली के अंदर बढते चले जा रहे हैं, इस के पीछे अगर कोई जिम्मेदार व्यक्ति है तो मैं गृह मंत्री के लिये नही कहना चाहता, उप गृह मंत्री के लिये नहीं कहना चाहता, दिल्ली की जनता के साथ खिलवाड़ करने की जिम्मेदारी अगर किसी की है तो इन दोनों अधिकारियों की है।

इसलिये मेरी पहली मांग है कि दिल्ली के अंदर अविलम्ब मेट्रोपोलिटन कौंसिल के और कारपोरेशन के चुनाव कराये जायें और मेरी दूसरी मांग है कि दोनों व्यक्ति लेफ्टिनेंट गवर्नर जगमोहन और पुलिस कमिश्नर भिंडर इन दोनों को हटाया जाए।

MR. DEPUTY-SPEAKER: Some unparliamentary words have been used. I will go through the proceedings...

SHRI KRISHNA KUMAR GOYAL: Which words are unparliamentary, Sir, I want to know.

MR. DEPUTY-SPEAKER: You should not use such words I will go through the proceedings and if you have used unparliamentary words....

SHRI KRISHNA KUMAR GOYAL: You can go through the proceedings. I have not used unparliamentary words *(Interruptions)*

MR. DEPUTY-SPEAKER: I will not expunge everything. I will expunge only if there are unparliamentary words.

SHRI KRISHNA KUMAR GOYAL: I have used Hindi words. It is possible that you might have misunderstood me. It is impossible for me to use unparliamentary words. *(Interruptions)*

PROF. MADHU DANDAVATE: 'Bhinder' is not unparliamentary!

MR. DEPUTY-SPEAKER: I will go through the proceedings.

Mr. Arakkal.

SHRI XAVIER ARAKKAL (Ernakulam): Mr. Deputy-Speaker, Sir, I thank you for giving me an opportunity to say a few words on this issue. The previous speakers have spoken quite well on this subject and I am

**Expunged as ordered by the Chair.

[Shri Xavier Arakkal]

sure that this House is seized of the importance of the issue at present. My mind was going through this and I was thinking what exactly are the proposals put forward by the speakers as far as this matter is concerned. When we are debating an important issue like this, I was expecting that some concrete suggestions would be put forward by the hon. Members. I am sorry to say that no one has come forward...

SHRIMATI PRAMILA DANDAVATE: Bring them forward.

SHRI XAVIER ARAKKAL: I hope the hon. Minister, when he replies to this debate, will say how much rectified spirit is manufactured or produced in our country, how it is distributed and how much illicit liquor is manufactured in our country...

AN HON. MEMBER: Is the government manufacturing it?

SHRI XAVIER ARAKKAL: There should be a projection on this point because I went through some articles which give fantastic figures about manufacture of an alarming quantity of rectified spirit that is going on. Here, what is the lesson you have learnt from the past? What are the steps we have taken to correct it?

My first suggestion is that we must emphasize the social aspect of this issue. More money should be given to educate the poorer sections of the people on this dangerous subject. I am sorry to say that if we go through the budgetary provisions, the amount earmarked for this purpose is not sufficient and is very meagre. Mrs Dandavate was giving a very good speech. But I am surprised that she has not highlighted as to how much money we have set apart for this purpose of social education on this issue. No matter how much we speak here on this issue, it is not going to materialise unless we emphasize on the social and educational aspects..

SHRIMATI PRAMILA DANDAVATE: Educated people are doing. What can be done?

SHRI XAVIER ARAKKAL: You know better than me.

My second point is: what is the power of the Central Government as far as this issue is concerned? Will the State Government allow us, the Central government, to take stern steps as far as this matter is concerned? Will the State Government allow the Central government to encroach on the periphary of their revenue rights? How many members have understood this issue and highlighted on that point? I would like to know from the hon. Minister as to what is the right of the Central government as far as this matter is concerned, to control the receipts, production, possession and distribution of it.

The third point I want to highlight before this House is that many hon. Members have spoken about the notorious scandal of the Kerala government and the Tamil Nadu government involving nearly Rs. 35 crores. I would like to know from the hon. Minister what steps he is going to take on this issue. It is not confined to Tamil Nadu or Kerala. This is a national issue. Therefore, we approach you to take a strong measure and come forward with an inquiry by the Centre. You may say that the State Governments have initiated judicial proceedings and inquiries. But I may tell you that the people of Tamil Nadu and Kerala and the enlightened people of India want a national inquiry and are not satisfied with State inquiry. They want as a Central inquiry commission. They object to a state inquiry. A Central Commission should be set up to go into these matters immediately.

Finally, this issue has to be looked at in its proper perspective and has to be considered in the light of socio-economic aspects. Therefore, I may humbly request the hon. Minister to

come forward with concrete suggestions as far as the points I have raised and what are the steps which this government is going to take and initiate in this matter.

With these words, I strongly oppose this adjournment motion.

MR. DEPUTY-SPEAKER: It was announced in the morning by the hon. Speaker that the time allowed for this adjournment motion is 2½ hours. It is 18-30 hours. What is the sense of the House? The Minister has got to reply. I want to know the sense of the House because there are some more speakers.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Kindly ask the Minister to reply to the debate. Mr. Deputy-Speaker: Now, the hon. Minister.

SHRI RAMAVATAR SHASTRI (Patna): How can you ask him to reply? My party members have not spoken.

MR. DEPUTY-SPEAKER: You must all cooperate. Since your party members have not spoken, I will ask Shri Jharkhand Rai to speak.

After him, **the Minister will reply.** You are allowed only five minutes.

SHRI GIRDHARI LAL VYAS (Bhilwara): I want to speak on this.

MR. DEPUTY-SPEAKER: Many hon. members have already spoken from your party. His party has not spoken. I am asking Shri Jharkhand Rai to speak.

SHRI A. K. ROY (Dhanbad): I rise on a point of order. This issue should not be taken so lightly. We would like to participate in the discussion because we come from the mining areas where this drinking is prevalent. So, I am telling you that you should not be conservative in giving the time.

MR. DEPUTY-SPEAKER: 2½ hours were allotted. If every hon. Member had stuck to the time factor, then definitely, we could have completed the debate and everybody would have had the chance.

SHRI A. K. ROY: We only crave your indulgence.

MR. DEPUTY-SPEAKER: It was announced by the hon. Speaker this morning that 2½ hours will be the time for this discussion.

SHRI A. K. ROY: I propose that half-an-hour's time more may be given for this.

MR. DEPUTY-SPEAKER: No. Shri Jharkhand Rai will be the last speaker. Then, the Minister will reply. The Mover has also got the right to reply. Mr. Nadar, prepare yourself for the reply. Now, Mr. Jharkhand Rai.

श्री झारखण्ड राय : (घोसी) : उपाध्यक्ष महोदय, यहां पर संविधान की चर्चा की गई और संविधान के 47वें अनुच्छेद की बात भी कही गई। मैं एक बात सोच नहीं पा रहा हूं कि संविधान बनाने वालों के हाथ में ही हिन्दुस्तान की सत्ता अंग्रेजों के जाने के बाद आई। तो क्या यह पॉलिटिकल बिल या नेशनल बिल का अभाव था जो 47वें दफा को सख्ती से लागू नहीं किया गया।

पं० जवाहर लाल नेहरू के जमाने में, लाल बहादुर शास्त्री के जमाने में और खुद श्रीमती इंदिरा गांधी के 12 बरस के जमाने में मेरा ख्याल है कि नेशनल बिल अगर थी तो वह मोरारजी देसाई के दिमाग में यह बात जरूर थी कि इसको लागू करेंगे। वह सरकार तो किसी वजह से नहीं रही, लेकिन उसके अन्दर बिल था। मोरारजी देसाई के इस विचार से निजी तौर पर मैं अपनी बात बताता हूं—

[श्री झारखण्डे राय]

मैंने शराब न पी है और नहीं मैं जानता हूं कि कैसा उसका स्वाद होता है।

जहां तक घटनाओं का संबंध है, मान्यवर, देश के कोने-कोने में घटनायें हो रही हैं। कोई भी प्रदेश शायद न बचा हो, जहां पर ऐसी घटनाय न हुई हों। दिल्ली में यह घटना दूसरी हुई है, एक साल के अन्दर। कितने मरे, कितने बच गये, कितने अस्पताल में गये, कितने अंधे हो गये—इन के आंकड़ों में न जाने का समय है और न हो मैं आपका समय लूंगा। खुद पुलिस भी कहती है कि जितनी गिरफ्तारियां हुई और जितने केसेज चले, वह केवल एक टिप आफ दी आईस वर्ग है। देश के कोने-कोने में कितनी घटनायें तो प्रकाश में नहीं आती है। दिल्ली में टिप आफ दि आईस वर्ग में बहुत बड़ा होगा, उसका आंकड़ा तो संभव नहीं है।

एक फ़ीडम-फाइटर के नाते मुझे एक बात बहुत पिंच करती है—हर सूबे की सरकार अपने यहां शराब के ठेके देती है, इस के लिए अलग से विभाग खुले हुए हैं, इस के साथ ही बोतल पर यह प्रचार भी होता है कि इस को मत पीयो—ये दोनों बातें परस्पर विरोधाभासी हैं, आत्म-प्रवंचना हैं। अगर सचमुच में देश की सरकार चाहती है कि शराबबन्दी हो, तो दृढ़ संकल्प से आगे आना चाहिए—कानून बनाने चाहिएं, लोगों को शिक्षित किया जाना चाहिएं, जन-भावना तैयार की जानी चाहिए और मन को बदलने के जो भी तरीके हैं उन का उपयोग किया जाना चाहिए—तब जा कर यह काम हो पायेगा। कानून भी जरूरी है और शिक्षा भी जरूरी है, प्रचार भी जरूरी हैं, केवल एक बात कर देने से यह नहीं हो पायेगा।

मैं बहुत साल पहले की एक बात कह रहा हूं —उस समय मैं यू० पी० असेम्बली में था, शायद मेरे पास उस समय की प्रेस-कटिंग भी होगी—उस समय श्री अशोक मेहता जी ने एक सवाल के जवाब में कहा था—हम प्राहिबिशन के हक़ में नहीं हैं, भारत सरकार प्राहिबिशन नहीं करेगी, क्योंकि इस से 1 अरब रुपये के रेवेन्यू का लास होगा। यही कारण है कि आज तक शराब-बन्दी कहीं भी नहीं हो सकी। अभी डागा जी ने महात्मा गांधी जी का जिक्र किया—उन्होंने कहा था—यदि एक दिन के लिए मेरे हाथ में सत्ता आ जाए तो मैं तमाम शराब की दुकानों को बन्द कर दूं। मैं पूछता हूं—उन के जीवन काल में भी 5 महीने आप के हाथ में सत्ता रही—15 अगस्त को आप की सत्ता ट्रांस्फर हुई और 30 जनवरी को गांधी जी का बलिदान हुआ—इस बीच में आप ने क्यों नहीं रुकवाया ? उस समय तो नेहरू जी सत्ता में थे। वास्तव में बात यह है कि एक नेशनल-बिल, पोलिटीकल-बिल या दृढ़ संकल्प इस बारे में नहीं है और इस समय भी भारत सरकार उसी अनिश्चय का शिकार है, तय नहीं कर पा रही है कि करे या न करे।

इस लिए मैं कहना चाहता हूं कि यह विषय सचमुच में बहुत गम्भीर है। यह एक नेशनल-ईशू है, किसी स्टेट का विषय नहीं है। पोलिटिक्स से ऊपर है ....

MR. DEPUTY-SPEAKER: You want prohibition to be introduced in all States.

श्री झारखण्डे राय : यदि आप मेरी निजी राय पूछना चाहते हैं तो मैं प्राहिबिशन का पूरा पक्षपाती हूं। मैं चाहता हूं कि हिन्दुस्तान में न शराब बने और न पीने दी जाये। लेकिन मैं यह भी महसूस करता हूं कि क्या यह सम्भव है ?

MR. DEPUTY-SPEAKER: I hope these are your personal views and not the views of your party.

श्री शारखण्डे राय : इस में पार्टी की बात नहीं है । प्रश्न यह है कि क्या यह सम्भव है ? श्री मोरारजी देसाई ढाई साल के करीब रहे, उनके बाद 6 महीने चौधरी चरण सिंह का रिजीम भी रहा— ये दोनों इस के विरोधी थे— उस काल में मैंने देखा कि जब इसको रोका जा रहा था, जिस प्रशासन-तन्त्र का इस्तेमाल कर के इस को रोकने का प्रयास किया गया—उस से यह चीज़ रुकी नहीं, पीनेवाले यहां से, वहां से, कहीं से भी जा कर उस को पीते रहे । इस लिए मैं ऐसा महसूस करता हूं कि इस के लिए एक नेशनल-बिल, पोलिटीकल बिल होना चाहिए। इसके लिए एक नेशनल-कन्सेन्सश पैदा करना होगा । पार्टियों की मीटिंग कर के इस के तरीके पर विचार करना चाहिए ।

सोम रस की चर्चा तो अनादि काल से चली आ रही है, पहले देवता पीते थे । मदिरा की चर्चा भी बुद्ध भगवान तक चली । अभी हमारे सन्यासी जी ने एक मंत्र पढ़ा, पता नहीं किस युग का है, वेद से है या कहां से है— इस के मायने हैं—भगवान बुद्ध कहते हैं—समुद्र में कूद पड़ो, आग में कूद पड़ो, पहाड़ से कूद पड़ो—यह इतना बुरा नहीं है, जितना शराब पीना बुरा है । इस का मतलब है कि उस जमाने में भी लोग शराब पीते थे । जो चीज़ इतने समय से चली आ रही है उसको एक सीमित मात्रा में कैसे रोका जाय—यह असली सवाल हैं ।

एक बात मैं यहां पर और कहना चाहता हूं—प्रशासन इस में असफल रहा है या नहीं रहा है—यह एक प्रश्न है । मेरे से पूर्व वक्ता बतला रहे थे कि यहां की पुलिस इस चीज़ को दबाना चाहती थी, दबा रही थी,

जब मामला खुल गया, तब बयान के साथ सामने आई— यह असली चीज़ है । इस में पुलिस और गुण्डों का काल्यूजन काम करता है । इसी के कारण से घटनायें लगातार हो रही हैं । मेरे विचार में— किसी को जहरीली शराब पिलाना और किसी को ज़हर दे कर मारना —दोनों अपराध बराबर हैं । आज किसी को कत्ल कर देने से कातिल को काला पानी होता है, फांसी की सज़ा दी जाती है, कभी-कभी एमिनेन्ट लायर्स भी उस को नहीं बचा पाते हैं, इसी तरह से ज़हरीली शराब देना, बेचना और उस से मरने के लिए विवश करना—यह भी कत्ल के बराबर जुर्म होना चाहिए— यही मेरा सुझाव है ।

MR. DEPUTY-SPEAKER: I am going to call two more hon. Members. They will take only two minutes each, not more. There should not be any repetition.

SHRI A. K. ROY (Dhanbad): But a minute should be of 100 seconds! Mr. Deputy-Speaker, Sir, these unnatural deaths of so many unfortunate poor people is no news for us in independent India, and this House has no time to discuss it at length! It is really unfortunate. But I will not go into that. I would like to express what I feel. Being in the mining area, I feel that 'Wine is to India what Opium is to China'. Drinking is not only a social evil but it is an instrument for the exploitation of the poor. People not only drink; they are made to drink. We are talking of the Directive Principles in the Constitution. We say that we give precedence to the Directive Principles over Fundamental Rights. But what is the real position? It may be that they are unable to end disparities and inequalities; but when we see that they are going backwards, they are put-

[Shri A. K. Roy]

ting the advance of the country in the reverse gear, it is certainly a matter of concern for all of us. I would like to know what the Government has to say about it; I would like to know the attitude of the Government in the matter.

MR. DEPUTY-SPEAKER: The Minister is going to intervene.

SHRI A. K. ROY: The hon. Lady member Mrs. Promila Dandavate referred to the plight of the people coming from Chattisgarh area of Madhya Pradesh. You will be surprised to know this. In the mining area what is happening is this: All the anti-social elements, all the money lenders, exploit the harijans and the adivasis there. These liquor magnates exploit them there. These liquor shops have become the greatest instruments to exploit them and to enslave them. Our colleague from there organised all the total mimers, 15,000 of them working in Dali Rajgarh mines. When the total liquor shops were closed, what happened was this, These liquor magnates colluded**

And do you know what they did, Sir?

MR. DEPUTY-SPEAKER: Don't mention it.

SHRI A. K. ROY: It has come in the *Times of India* He was arrested. He was called a Naxalite. They detained him under the National Security Act. Do you know the assurance given by the hon. Minister. The hon. Minister gave assurances on the floor of the House that nobody will be arrested under the National Security Act, whatever may be his political ideology and all that. But this man was arrested only because he wanted to close all the liquor shops there. This is the political attitude which the Congress (I) is demonstrating. I would like the hon. Minister to deal with this when he gives his reply to the debate. I would like him to tell us whether this news is correct or not. I want him to refer to it specifically because I find that the name of**

is also mentioned there. A total number of 10,000 miners including harijans and adivasisi are on strike in the iron ore mines because they refused to take wine. But this Goernment wants to make them drink. This is what the disciples of Gandhiji are doing! I request the hon. Minister to answer this charge.

श्री हरीश कुमार गंगवार (पीलीभीत): मान्यवर, जहरीली शराब पीने से जो मौत हुई हैं यह एक बहुत गंभीर मामला है और इसे हमको दलगत राजनीति से ऊपर उठ कर सोचना चाहिए। वैसे इस पर काफी विचार हुआ है, मैं दोहराना नहीं चाहता सिर्फ इतना कहना चाहता हूं कि जब हम विकलांग लोगों के विषय में सोचते हैं, कानून बनाते हैं तो इस विषय पर क्यों नहीं सोचते जब उन माताओं, पत्नियों और बच्चों के माता-पिता, पति शराब पीते हैं और घर आ कर उनको मारते-पीटते हैं। यह भी एक कोढ़ है। गरीबी उनके यहां घर कर गई हैं। सारा पैसा शराब में वे लोग उड़ा जाते हैं। इसकी तरफ क्या हमको विचार नहीं करना चाहिए। हिन्दुस्तान के सभी लोग, चाहे बड़े हों या छोटे, किसी न किसी रूप में इस शराब से पीड़ित जरूर होते हैं। बड़े सेठ हैं वे चाहे अपने परिवार को पीड़ित न करते हों, लेकिन गरीब अपने परिवार को पीड़ित करते हैं। इस प्रश्न पर गंभीरता से विचार करना चाहिए।

विषाक्त शराब से मौतें, हुई, सारी चर्चा इस बात से सम्बन्धित है। शराब बंद हो या न हो यह एक अलग बात है, लेकिन सरकार यह काम तो कर सकती है कि विषाक्त शराब न बने और न बिके। लोग विषाक्त शराब न पिएं, इसका इंतजाम तो सरकार कर सकती है। अभी पता चला है कि एक स्प्रिट के दुकानदार

**Expunged as ordered by the chair.

को पकड़ लिया गया है । मैं कहना चाहता हूं कि इसमें स्प्रिट वाला शामिल ही नहीं होगा । यह तो जो बड़े-बड़े पूंजीपति कारखाने चलाते हैं, वे इसमें शामिल होंगे । इसके पीछे स्प्रिट वाला हरगिज नहीं होगा। बड़े आदमियों को बचाने के लिए पुलिस ऐसा करती है, क्योंकि पुलिस को वहां से माहवारी पैसा मिलता हैं । मैं माननीय गृह मंत्री महोदय से कहना चाहता हूं कि एक्साइज इन्स्पेक्टर होते हैं जो स्टेट्स के हैं, पुलिस आफिसर होते हैं तो क्या ये दोनों आदमी मिल कर नाजायज शराब जहां बनती उसको चैक नहीं कर सकते ? आप की पुलिस वहां मौजूद हैं, आपका एक्साइज इंस्पेक्टर वहां पर मौजूद हैं । इस एक्साइज इन्स्पेक्टर से तो मुझे बहुत शिकायत है । हिन्दुस्तान भर के आंकड़े देख लीजिए । पुलिस वालों ने उन के मुकाबले ज्यादा ही केस पकड़े होंगे । इन एक्साइज इंस्पेक्टरों को सही करें । एक्साइज इंस्पेक्टर चाहे तो दो मिनट में चैक करके पता लगा सकता है कि यह नाजायज शराब हैं । जहां भट्टियां चलती हैं, कारखाने चलते हैं या शराब बेची जाती हैं वहां इंस्पेक्टर चाहे तो चैक कर के रोक सकता है । अगर ये चाहें तो कतई विशाक्त शराब न बने ।

दूसरी बात यह हैं कि जिस समय पुलिस वालों को कोई थाना दिया जाता है तो उनकी आमदनी के तीन साधन होते हैं । एक तो जहां हिस्ट्री शीटर ज्यादा हों, दूसरा जहां शराब की भट्टियां ज्यादा हों और तीसरा जहां बसों और ट्रकों का ट्रैफिक ज्यादा हो । एस० ओ० उसी थाने पर जाना ज्यादा पसंद करता है । जहां 5 भट्टियां हों वहां ज्यादा आमदनी होगी । इसलिए मैं गृह मंत्री जी से कहना चाहता हूं कि जिस दिन ये पुलिस वालों को और एक्साइज इंस्पेक्टरों को सीधा कर देंगे उसी दिन विषाक्त शराब बंद हो जाएगी । इसके बारे में एक कहानी प्रचलित हैं वह मैं आपको बताना चाहता हूं । इससे मेरा मुद्द सामने आ जाएगा । ये लोग यहां पर इस तरह की बातें करते हैं —

न इधर उधर की तू बात कर,
यह बता कि काफिला क्यों लूटा,
तेरी रहबरी का सवाल हैं,
मुझे राहजन से गरज नहीं ।

इतने आदमी मर गए और आप हंस रहे हैं, आपको शर्म आनी चाहिए । सैकड़ों आदमी शराब से मर गए और आप शराब पीने की बात कर रहे हैं । एक नवाब साहब थे । उन्होंने जिन्दगी में कभी शराब नहीं पी । उनका एक लड़का था । मरते वक्त लड़के ने अपने बाप से पूछा कि आप कुछ मुझे कहना चाहते हैं या कुछ शिक्षा देना चाहते हैं ? बाप ने कहा कि मैं यह कहना चाहता हूं कि जिन्दगी भर कभी शराब मत पीना । बहुत दिनों तक लड़का शराब से इन्कार करता रहा । उसके यार दोस्त आए लेकिन वह इन्कार करता रहा । उसके पास पैसा था, लोगों ने उसको शराब पीने के लिए मजबूर किया ।

उसका एक नौकर था । उस ने भी उसको मना किया कि आप शराब न पीये, आपके वालिद साहब फरमा गए हैं कि आप शराब न पीना लेकिन वह नहीं माना और उसने नौकर को शराब लाने के लिए कहा ।

वह नौकर शराब की बोतल ले कर आया लेकिन उसके साथ साथ गोश्त भी ले आया और फिर एक वैश्या को ले आया और वैश्या को लाने

[श्री हरीश कुमार गंगवार]

के बाद कफन भी ले आया। उसने पूछा कि ये सब चीजें क्यों साथ-साथ ले आए हो तो उसने जवाब दिया कि शराब के बाद आपको गोश्त की जरूरत पड़ेगी, उसके बाद आपको वैश्या की जरूरत पड़ेगी और इस सब के बाद कफन की जरूरत पड़ेगी, इसलिए इनको भी साथ साथ ले आया हूं।

यह मेरे विचार हैं शराब के बारे में। गलत शराब जो बनती है उसको मंत्री भी रुकवा देवें। यह उनका पहला काम होना चाहिए। शराबबन्दी होगी या नहीं यह लम्बी चर्चा और झगड़े की बात है। लेकिन गलत शराब जो बनती है इसको वह बन्द करवा ही सकते हैं। लेकिन वह करवाएंगे क्या इसको। अगर इसको भी नहीं करवा सकते हैं तो कम से कम उनको अपनी इस नाकामयाबी के लिए इस्तीफा तो दे ही देना चाहिए।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Mr. Deputy-Speaker, Sir, I oppose the adjournment motion moved by the hon. Member, Shri Nadar. During the discussion, many things have been said, some relevant and many irrelevant, but I will confine myself to the adjournment motion moved by Shri Nadar only.

Many hon. Members have blamed the police in the first instance; they said that the police was responsible and it did not act promptly. I would like to draw the attention of the hon. Members to the fact that the incident took placed on 16th February, 1981 at 10.40 a.m. and on the same day, the police registered a case under section 337 and 304A, IPC. I therefore, do not understand the arguments of the hon. Members who said that the police had neglected and tried to hide this. If there was any intention on the part of the police to hide this incident they would not have registered a case under the Indian Penal Code.

Many hon. Members spoke for and against the prohibition policy of the Government. There is a sharp division among the Members from both sides. It crossed the party barriers and it was not limited to the party lines. They expressed their views and, as I said, there was a sharp division among them about the prohibition policy. As rightly pointed out by one hon. Member, prohibition is a State subject and the Centre has ntohing to do with it. It is the individual States which have to decide and as the hon. Member, Shri Arakal pointed out, the Central Government cannot interfere in this.

SHRI HARIKESH BAHADUR: What about Delhi? It is a Union Territory under the Central Government.

SHRI YOGENDRA MAKWANA: I will come to that. I am now talking about the prohibition policy on which many hon. Members expressed their views. As I said, there is a sharp division on this subject.... (*Interruptions*).

One hon. lady Member expressed her grievance that the Janata Party had to resign and has gone because of the prohibition policy.

SHRIMATI PRAMILA DANDAVATE: Nobody has understood, or is capable of understanding what was said.

SHRI YOGENDRA MAKWANA: I am sorry if I have not understood it. But Mr. Faleiro read out a Press clipping in which he has quoted Dr. Subramaniam Swamy; and everybody here has heard what Dr. Swami has said about the Cabinet of Mr. Morarji Desai and who were the members of the Cabinet who were taking drinks. So, I have nothing to add to what Mr. Faleiro said.

Some wild allegations were made by one of the hon. Members, particularly Swami Indervesh from Haryana. He

made many wild allegations and went to the extent of saying something about one of the Central Ministers—I do not know who is that Minister, because he did not name him—but it is most unfortunate that he should have made allegations without any basis, particularly against the Chief Minister of any State.

Now I want to reply to some of the questions posed by some of the hon. Members in this House.

SHRI A. NEELALOHITHADASAN NADAR: *rose.*

MR. DEPUTY-SPEAKER: Mr. Nadar, you are going to reply. Please note all the points.

SHRI YOGENDRA MAKWANA: As far as the role of the Police is concerned, I have said that police have acted very promptly, and registered the case the same day. Because of this registration, when they arrested 3 persons, they themselves informed the Press. The Press did not find out themselves. They informed the Press on the 16th. So, there is no point in doubting them. (*Interruptions*) If we examine this closely, this incident took place because of the non-availability of liquor, its price, as also lack of education; and because some hooch drinks come from the neighbouring States and because of the use of denatured spirit and thinner etc.

These are the things which are to be looked into; and this Government has taken certain measures in this respect. I would like to bring to the notice of the hon. Members the measures taken by the Government. So far as price is concerned, Government has kept the price lowest, in comparison with the States neighbouring Delhi. So far as availability is concerned, there are some 7 liquor vending shops in this city; and 2 more are proposed to be opened in the near future, so that it may be easily available.

SHRI G. M. BANATWALLA: Do you want to promote drinking?

SHRI YOGENDRA MAKWANA: There is no question of promoting it. If people want it, you have to provide it. If you don't provide, they will go in for illicit liquor, and die. If you want them to live, you have to provide cheaper liquor, and see that they don't go in for spurious liquor.

19 hrs.

So far as social education is concerned, in this respect also, the Delhi Administration has taken some steps. For the first time, warning posters for public specially of the danger of illicit liquor have been put up at the prominent sites in Delhi. Action has also been initiated to start radio publicity to the same effect. Nineteen drama performances mostly in jhuggis-jhompris colonies resettlement colonies, industrial areas and areas where Class IV Government employees live have been organised under the prohibition policy publicity scheme since February 1980. Audiences were generally 2500 persons.

So far as the steps taken for the prevention of hooch drink from the neighbouring areas are concerned, the following steps have been taken to check the inflow of hooch from the neighbouring States:—

(i) Six persons including one woman engaged in the trade of illicit liquor have been detained under N.S.A. by the Commissioner of Police, Delhi.

(ii) A strict watch is kept on the check-posts as well as on the activities of know boot-leggers, to prevent them from Indulging in distilation transporting and sale of illicit liquor.

(iii) The Bordering Police Stations have been directed to maintain sharp vigil in this regard.

(iv) Frequent raids are made on suspected and habitual distillers.

(v) Sources have been deployed and intelligence is collected.

(vi) The action for externment of notorious bootleggers is also taken

[Shri Yogendra Hakwana]

under the Delhi Police Act to nip the evil in bud.

(vii) Patrolling has been intensified and pickets have been posted at vulnerable points.

These are the few steps taken to prevent the inflow of hooch drink from neighbouring areas.

So far as the denatured and thinner are concerned, denatured spirit is already under the excise purview. So far as thinner is concerned, it is most dangerous because denatured spirit contains ethyl methyl because methyl is the poison which kills the man. This thinner contains more methyl and it is strong methyl also. So, we are thinking of bringing it within the excise net so that the sale can be regularised.

Now, some preventive measures are also being taken by the Delhi Administration so that the crimes can be prevented because Delhi is not a liquor producing territory; it has to be brought from outside. The Excise Intelligence Bureau maintains liaison with the District police and the Crime Branch. The EIB consists of one officer of the rank of Asst. Commissioner of Police three Sub-Inspectors and twelve constables. The police officers of Delhi are also empowered under the Excise Act to take action. The Punjab Excise Act has been extended to Delhi area also.

Now, some members wanted to know about the enquiry instituted in the previous case, that is in January 1981. The question had been placed before this House on the 18th February. The enquiry is in progress. At present, I cannot say anything about that enquiry. So far as this case is concerned, the Lt. Governor of Delhi has already ordered a Magisterial enquiry into this matter.

An hon. Member from the other side has asked about the spirits scandal in Kerala and Tamil Nadu.

(*Interruptions*)

SHRI G. M. BANATWALLA (Ponnani): Let there be a CBI inquiry.

(*Interruptions*)

AN HON. MEMBER: Let there be a full-fledged inquiry.

SHRI YOGENDRA MAKWANA: My information—received from the Kerala Government—is that an inquiry is being conducted, both in Tamil Nadu and Kerala by a team of senior Police officials and a judicial inquiry under the Commission of Inquiries Act.

SHRI C. T. DHANDAPANI (Pollachi): The crimes have been committed by the State Government. I want to know from the hon. Minister whether department inquiry ordered by the State Government is proper?

SHRI YOGENDRA MAKWANA: I am saying that a Commission of Inquiry will also be appointed in due course. So, there is no point in mentioning about that incident. So far as the Police is concerned, I would like to place some of the figures which I have with me before the House so that they can know that the police is actively working for the prevention of the cases of hooch drinking. In 1980, 4,244 cases are detected and registered and the number of persons arrested was 4,372. In the month of January 1981, 408 excise cases were conducted and 413 persons were arrested. Now it can be seen from.... (*Interruptions*)

AN HON. MEMBER: How have you computed those figures?

(*Interruptions*)

SHRI YOGENDRA MAKWANA: That all depends on the cases. It is not possible for me to bring the apparatus to count, in this respect. So these are the figures which I wanted to bring to the notice of hon. Members and as I said in the beginning, the Police is quite vigilant about it. The administration is constantly watching the situation and there is no lapse on the part of the Police or on the part of

the administration. In addition to what all I have said here, I strongly oppose the adjournment motion moved by Shri Nadar.

AN HON. MEMBER: I want to**.... (*Interruptions*)

MR. DEPUTY-SPEAKER: No. Not now. This will not go on record. Mr. Nadar may speak. (*Interruptions*)

SHRI A. NEELALOHITHADASAN NADAR: After hearing the hon. Minister's reply, I am here to press my adjournment motion. Till the Minister's reply was given, most of the deliberations of the House were such that the House in general has taken a serious view of the subject. May I say that the Minister is permitting this liquor drinking habit while opening more shops in the capital?

AN HON. MEMBER: He is very right. (*Interruptions*)

SHRI A. NEELALOHITHADASAN NADAR: Sir, I am sorry to say that he is representing a party, namely, Congress (I) and claimed to be having some kind of Gandhian ideals. Before taking a stand of promoting the drinking habit of the people let them drop the "Congress" from their party and let them not speak about Gandhian idels. Let your Party be called Indira and Co.

The hon. Minister while replying did not mention some of the facts which have clearly appeared in the press today. The Minister informed the House that the incident had taken place on 16th of February. But the report in the Indian Express of today clearly says:

"In another major hooch tragedy in the capital eight persons, including five women, died after consuming illicit liquor on February 15 in their jhuggies in Gautam Nagar near Yusuf Sarai.

Four others have been admitted to hospital in a critical condition."

SHRI YOGENDRA MAKWANA: For the information of the hon. Member may I tell him that they drank the liquor on 15th and they died on 16th. It was noticed by the Police on 16th when some persons were admitted in the hospital. And 9 persons died and not 8.

SHRI G. M. BANATWALLA: He wants to know why did they die so late.

SHRI A. NEELALOHITHADASAN NADAR: The report further says:

"Although the first deaths in a jhuggi settlement in Gautam Nagar were reported to the police on the morning of February 16, there was no mention of it in the daily crime bulletin."

But the Home Minister is still defending the police because the Delhi Police is headed by Mr. Bhinder and is administered by Lt. Governor Jagmohan. They are directly connected with the Prime Minister. That is the tragedy of the situation our Capital is facing. Our Home Minister is not having any control over the Delhi Police.

SHRI H. K. L. BHAGAT (East Delhi): Sir, he is saying absolutely meaningless things. He is unnecessarily dragging the name of the Prime Minister here. He does not know that Delhi Police is under the Home Ministry.

SHRI A. NEELALOHITHADASAN NADAR: You are also a victim of that.

MR. DEPUTY-SPEAKER: Mr. Nadar, you are replying to the debate.

**Not recorded.

SHRI H. K. L. BHAGAT: When his leader was in power, the biggest hooch tragedy took place in Delhi in which 50 people died. He did not say anything to that.

SHRI A. NEELALOHITHADASAN NADAR: Mr. leader had condemned it.

SHRI H. K. L. BHAGAT: He had not said a word against it.

SHRI A. NEELALOHITHADASAN NADAR: You were in the opposition at that time. You could have said it.

There is a Times of India report at which Mr. Roy has clearly hinted while participating in the debate. The report says:

"The arrest of Mr. Shankar Guha Niyogi, organising secretary of the Chattisgarh mines shramik sangh, Rajahara, who is branded as a Naxalite, has triggered an agitation by the mine workers...."

MR. DEPUTY-SPEAKER: Please address on a relevant subject.

SHRI A. NEELALOHITHADASAN NADAR: I am addressing on a relevant subject.

MR. DEPUTY-SPEAKER: Whatever you speak is highly relevant.

SHRI NEELALOHITHADA SAN NADAR: The *Times of India* report says:

"Since then, mine workers, shopkeepers and other businessmen have been agitating because to them Mr. Niyogi, though a leftist, is a peace-loving man. Even the President of the Rajahara branch of the Bharatiya Janata Party, Mr. Deep Chand Parekh, told this reporter that Mr. Nivogi was no Naxalite. He was only doing good work for the labourers and kisans by launching an effective campaign against the evils of drinking, gambling and satta."

So, a top man, a trade union leader, who was campaigning against the evils of dringing, has been arrested by the Congress Party Government. That is how they are functioning here.

Before I conclude, I want to refer to one more incident to show the attitude of the present Government to prohibition. The attitude of the Government to liquor is obvious from the fact that the former Governor, Shri Prabudas Patwari, of Tamil Nadu, had to quit his office only because he has taken a strong stand***

SHRI C. T. DHANDAPANI: I object to that. That is not the reason. There were many reasons for the removal of Shri Patwari.

MR. DEPUTY-SPEAKER: Mr. Dhandapani, Mr. Patwari would have told him that reason. Why do you worry?

SHRI H. K. L. BHAGAT: Sir, the conduct of Governor should not be discussed in this House.

SHRI A. NEELALOHITHADASAN NADAR: This is how the Government is behaving. This Government has also adopted a policy of defending and protecting the police officals who have already committed crimes. So, I seek the resignation of the Home Minister himself.

MR. DEPUTY-SPEAKER: Not of Shri Makwana?

SHRI A NEELALOHITHADASAN NADAR: The entire team in the Home Ministry. So, I press for my adjournment motion.

MR. DEPUTY-SPEAKER: The question is:

"That this House do now adjourn"

The motion was negatived.

---

*Expunged as ordered by the Chair.